

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION No.21 of 2022

Green Society, Costal Corridor

Redg No. 116/2021, C/o. Sri Dhanvi Weigh Bridge

Chintavaram Village, Chillakur Mandal

SPSR Nellore District, Represented by its Secretary

Bandla Muni Shankar, S/o. Nagaraju.

Ph: 9502313335

Email: greensocietynlr@gmail.com.

.....

Applicant

Vs-

1. The Ministry of Environment, Forest and Climate Change

Indira Paryavaran Bhawan Jorbagh Road

New Delhi - 110 003

Represented by its Director

Ph No. 011-24695132, Email: mefcc@gov.in and 8 othersRespondents

JOINT COMMITTEE REPORT FILED BY THE 6TH

RESPONDENT MINES DEPARTMENT

DATE- 28-10-2023



M/s MADHURI DONTI REDDY

ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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[Counsel for 6TH Respondent](#)

**REPORT OF THE JOINT COMMITTEE IN THE MATTER OF
OA.No.21/2022 SUBMITTED TO HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTH ZONE CHENNAI IN COMPLIANCE TO HON'BLE NGT ORDER
DATED 17.02.2022 AND 31.03.2022.**

Report of the Joint Committee in the matter of OA No.21/2022 (SZ)

SUBMITTED TO

**HON'BLE NATIONAL GREEN TRIBUNAL
SOUTH ZONE, CHENNAI**

December' 2022

Joint Committee Report

In

Application No. 21 of 2022(SZ)

Index

S. No	Particular	Page No.
1	Joint Committee Report	1-23
2	Hon'ble NGT Order: Annexure-I	24-28
3	Members of Joint Committee: Annexure-II	29-31
4	Copy of Grant order, work order, EC, CFE & CFO pertains to M/s APMDC Ltd.: Annexure-III	32-108

Report of the Joint Committee in the matter of OA No.21/2022 (SZ)

I. Preamble.

M/s. Green Society Coastal Corridor Regd. No.116/2021, C/o Sri Dhanvi Weigh Bridge,Chinthavaram Village,Chillkur Mandal, SPSR Nellore District (Represented by its Secretary Bandla Muni Shankar) has filed OA No.21/2022 before the Hon'ble National Green Tribunal, South Zone on seeking direction "to the respondents to stop illegal mining activities in Mining Lease area held by M/S APMDC Ltd.,(1) over an extent of 4.67 Hectors in Sy.No.612/P, 613/P, 615/P, 616/P, 617/P of Thaminapatnam Village, Chillakuru Mandal, SPSR Nellore district and (2)over an extent of 4.98 Hectors in Sy.No.589 & 594/P of Thaminapatnam Village, Chillakuru Mandal, SPSR Nellore District and to take action for recovery of Penalty for the illegal Mining in excess to the permitted quantity and in violation of Mining lease and Environmental Clearance conditions.

II. OrdersoftheHon'bleTribunaldated 17.02.2022 and 31.03.2022.

The Hon'ble National Green Tribunal vide order dated 17.02.2022 in the matter ofO.A.No. 21 of 2022 constituted a joint committee comprising of"1). A Senior Officer from MoEF&CC, Integrated Regional Office, Vijayawada, 2) A Senior Officer SEIAA, Andhra Pradesh, 3). A Senior Officer from Andhra Pradesh Pollution Control Board and also 4). A Senior Officer from Directorate of Mines and Geology not below the rank of Deputy Director of Mines and Geology, 5). District, Collector, Nellore and his nominee not below the rank of Assistant Collector and Sub Divisional Magistrate nominated by the District Collector to inspect the unit as well as the area in question and submit a factual as well as action taken report in case, if there is any violation found". Copy of the order is enclosed as **Annexure-I.**

III. Composition and scope of the Committee:

In compliance to the Hon'ble NGT Orders dated 17.02.2022, as a Nodal Agency, the Department of Mines & Geology, Andhra Pradesh has set up Joint Committee as per the nominations received from the concerned organizationswith the following members:

1. Dr. Suresh Babu Pasupuleti, Scientist 'D', Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Vijayawada.

Report of the Joint Committee in the matter of OA No.21/2022 (SZ)

2. Sri K. Venkata Ramana, Member-State Expert Appraisal Committee (SEAC) Andhra Pradesh, representative of State Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh.
3. Sri. Ch. Rajasekhar, Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Nellore.
4. Sri V.Murali Krishna, the Revenue Divisional Officer, Gudur.
5. Sri. B Jagannadha Rao, Deputy Director, Department of Mines & Geology, Nellore (Nodal Officer).

A copy of the Joint Committee constitution is enclosed as **Annexure – II**.

IV: Terms of References (ToR) of the Joint Committee:

The Hon'ble NGT directed the Joint Committee to ascertain the following:

- i. Whether respondents 8 and 9 are having all necessary permissions and clearances required for conducting the mining work under the environmental laws.
- ii. Whether they have committed any violation of the conditions imposed.
- iii. Whether any illegal mining has been conducted by them over and above the permission granted and also conducting mining without leaving the buffer zone and safe zone against the provisions of the mining regulations in the State of Andhra Pradesh, if so, what is the quantity of excess mining done and assess the compensation for the same.
- iv. The Committee is also directed to ascertain as to whether on account of illegal mining conducted any damage has been caused to the environment and if so what the nature of damage is caused and suggest the remedial measures to restore the damage caused to environment apart from assessing environmental compensation for the same.
- v. If there is any violation of conditions imposed in the Environmental Clearance and consent granted then they are directed to ascertain the violations and also assess compensation on that account also on the basis of the directions given by the Principal Bench in several matters of this nature applying the guidelines provided by the Central Pollution Control Board in this regard.

Report of the Joint Committee in the matter of OA No.21/2022 (SZ)

- vi. They are also directed to ascertain whether the pollution control mechanism provided are sufficient and if not suggest the further measures to be taken to curb the possible pollution that is likely to be caused on account of the operation of the 8th respondent unit.
- vii. They are also directed to verify whether heavy machineries are being used sparingly or as on a regular basis.

The committee has inspected the mine lease areas on 25.04.2022.

V: Details about Mine Leases:

It is submitted that the Director of Mines & Geology, Ibrahimpatnam, Vijayawada has granted two quarry leases in favour of M/s Andhra Pradesh Mineral Development Corporation Limited for Silica Sand for a period of 2 years 1) vide Proceedings No. 379/P/2020 dated 04.02.2021 over an extent of 4.670 Hectares in Sy.No. 612/P, 613/P, 615/P, 616/P & 617/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District and 2) vide Proceedings No. 1163/D8/2020-02, dated 01.02.2021 over an extent of 4.98 Hectares in Sy.No. 589 & 594/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District and the same were executed and work orders issued by the Assistant Director of Mines & Geology, Nellore in favour of M/s Andhra Pradesh Mineral Development Corporation Limited and its valid period is from 04.02.2021 to 03.02.2023.

S. no.	Extent	Location	Lease period		Remarks
			From	To	
1.	4.670 Hectares	SY.NO. 612/P, 613/P, 615/P, 616/P & 617/P of Thamminapatnam Village, Chillakuru Mandal.	04.02.2021	03.02.2023	At present M/s APMDC LTD has applied for surrender of total leased area of two quarry leases on 30.03.2022
2.	4.980 Hectares	IN SY. NO. 589 & 594/P of Thamminapatnam Village, Chillakuru Mandal.	04.02.2021	03.02.2023	

M/s Andhra Pradesh Mineral Development Corporation Limited is having following statutory permissions.

Report of the Joint Committee in the matter of OA No.21/2022 (SZ)

With respect MineLease - 1(4.670 Ha.).

1. The Dept. of Mine and Geology, Govt. of Andhra Pradesh has granted mine lease vide Proceedings No. 1169/D8/2019-1 dated 06.10.2020 over an extent of 4.670 Hectares in Sy. No. 612/P, 613/P, 615/P, 616/P & 617/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District to M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada.
2. The Dept. of Mine and Geology, Govt. of Andhra Pradesh has approved Mining Plan vide Letter No. 530/MP/Silica Sand/NLR/2020, dated 21.04.2020 for a quantity of 1,86,800 MTs.
3. The State Environment Impact Assessment Authority (SEIAA), Vijayawada, Andhra Pradesh has granted Environmental Clearance (EC) vide Order No. SEIAA/AP/NLR/MIN/04/2020/1813-215, dated 08.07.2020 for period of 1 year for a quantity of 1,86,800 TPA by mining only two (02) meters dept sand from the top manually.
4. The Andhra Pradesh Pollution Control Board, Vijayawada, Andhra Pradesh has granted Consent for Establishment (CFE) vide Order No.N-511/APPCB/ZO-VJA/CFE/RED/2020, dated 21.08.2020 for period of 1 year for a quantity of 1,86,800 TPA.
5. The Andhra Pradesh Pollution Control Board, Vijayawada, Andhra Pradesh has granted Consent for Operation (CFO) vide Order No.N-511/APPCB/ZO-VJA/CFO/RED/2020, dated 11.09.2020 for period of 1 year for a quantity of 1,86,800 TPA. The CFO was valid till 07.07.2021.
6. The Dept. of Mine and Geology, Govt. of Andhra Pradesh has granted work order for a period of two (02) years vide Proceedings No. 379/P/2020 dated 04.02.2021 over an extent of 4.670 Hectares in Sy. No. 612/P, 613/P, 615/P, 616/P & 617/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District to M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada.
7. Subsequently, M/s Andhra Pradesh Mineral Development Corporation Limited has obtained Extension of EC, CFE and CFO.

Report of the Joint Committee in the matter of OA No.21/2022 (SZ)

8. Extension of EC vide Order No. SEIAA/AP/E.G-84/2013-167.79 & 164.70, dated 26.10.2021 for the period ending with 31.03.2022 for a quantity of 1,86,800 TPA.
9. CFE vide Order No.N-511/APPCB/ZO-VJA/CFE/2021, dated 27.11.2021 for the period ending with 31.03.2022 for a quantity of 84,595 TPA.
10. CFO vide Order No.N-511/APPCB/ZO-VJA/CFO/W&A/2021, dated 10.12.2021 for the period ending with 31.03.2022 for a quantity of 84,595 TPA for continuing further mining Operations.
11. The geo-coordinates of the Mine Lease Area – 1 are as follows:
 - a. 14°11'44.31"N 80°06'04.49"E
 - b. 14°11'45.07"N 80°06'07.55"E
 - c. 14°11'33.17"N 80°06'12.27"E
 - d. 14°11'34.52"N 80°06'05.73"E
 - e. 14°11'37.35"N 80°06'06.61"E
 - f. 14°11'39.69"N 80°06'04.30"E

12. The satellite image as per geo-coordinates is as follows:



Figure 1: Layout of the Mine Lease area – 1 (4.67 Ha).

13. The shortest distance between the Buckingham Canal and the mine lease area is 54.35 meters (approximately). The satellite image is as follows:

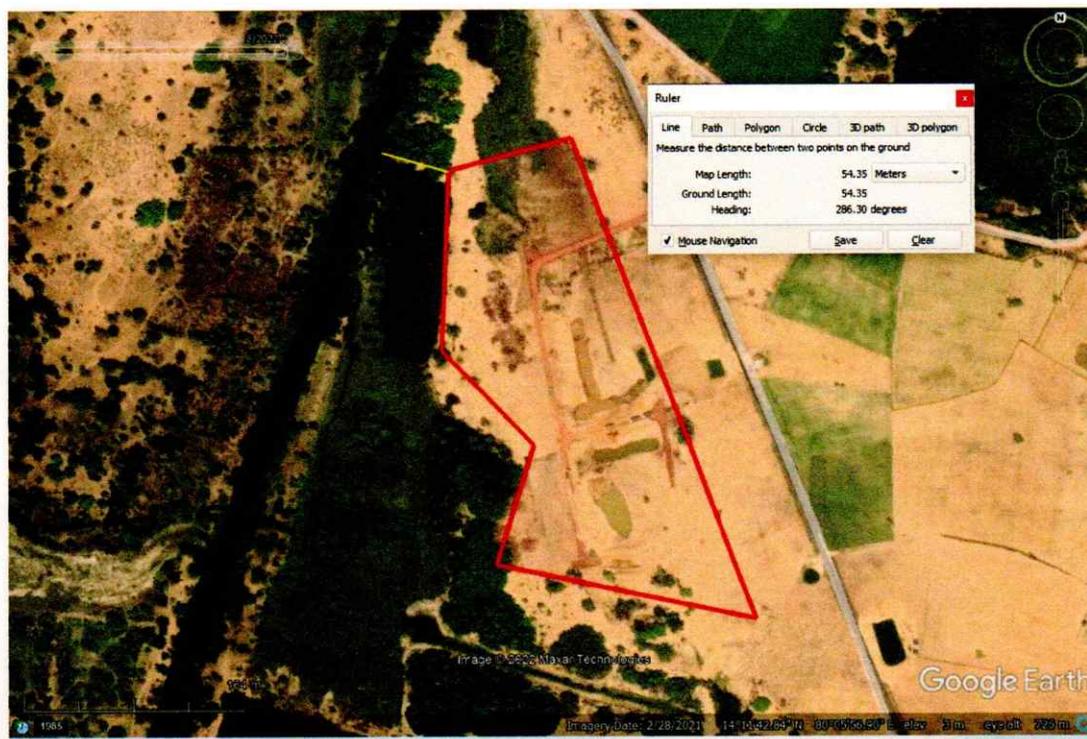


Figure 2: The shortest distance between the Buckingham Canal and the mine lease area.

With respect quarry lease 2.(4.980 Hect.)

1. The Dept. of Mine and Geology, Govt. of Andhra Pradesh has granted mine lease vide Proceedings No. 1163/D8/2020-2 dated 06.10.2020 over an extent of 4.980 Hectares in Sy. No. 589 & 594/Pin Block No. 43 of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District to M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada.
2. The Dept. of Mine and Geology, Govt. of Andhra Pradesh has approved Mining Plan vide Letter No. 489/MP/Silica Sand/NLR/2020, dated 20.04.2020 for a quantity of 1,97,688 MTs.
3. The State Environment Impact Assessment Authority (SEIAA), Vijayawada, Andhra Pradesh has granted Environmental Clearance (EC) vide Order No. SEIAA/AP/NLR/MIN/05/2020/1813-193 dated 08.07.2020 for period of 1 year for a quantity of 1,97,688 TPA by mining only two (02) meters dept sand from the top manually.

Report of the Joint Committee in the matter of OA No.21/2022 (SZ)

4. The Andhra Pradesh Pollution Control Board, Vijayawada, Andhra Pradesh has granted Consent for Establishment (CFE) vide Order No. N-510/APPCB/ZO-VJA/CFE/RED/2020 dated 21.08.2020 for period of 1 year for a quantity of 1,97,688 TPA.
5. The Andhra Pradesh Pollution Control Board, Vijayawada, Andhra Pradesh has granted Consent for Operation (CFO) vide Order No. N-510/APPCB/ZO-VJA/CFO/W&A/2020 dated 11.09.2020 for period of 1 year for a quantity of 1,97,688 TPA. The CFO was valid till 07.07.2021.
6. The Dept. of Mine and Geology, Govt. of Andhra Pradesh has granted work order for a period of two (02) years vide Proceedings No. 384/P/2020 dated 04.02.2021 over an extent of 4.98 Hectares in Sy. No. 589 & 594/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District to M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada.
7. Subsequently, M/s Andhra Pradesh Mineral Development Corporation Limited has obtained Extension of EC, CFE and CFO.
8. Extension of EC vide Order No. SEIAA/AP/E.G-84/2013-167.80& 164.71, dated 26.10.2021 for the period ending with 31.03.2022 for a quantity of 197688 TPA.
9. CFE vide Order No. N-510/APPCB/ZO-VJA/CFE/2021, dated 27.11.2021 for the period ending with 31.03.2022 for a quantity of 1,01,408 TPA.
10. CFO vide Order No. N-510/APPCB/ZO-VJA/CFO/W&A/2021, dated 10.12.2021 for the period ending with 31.03.2022 for a quantity of 1,01,408 TPA for continuing further mining Operations.
11. The geo-coordinates of the Mine Lease Area – 2 are as follows:

As per DGPS Survey	As per EC dated 08.07.2020
14°11'57.58596"N 80°06'33.37986"E	14°11'58.69"N 80°06'29.22"E
14°11'53.52458"N 80°06'38.96913"E	14°11'57.19"N 80°06'36.03"E
14°11'58.04572"N 80°06'40.63758"E	14°12'01.97"N 80°06'35.68"E
14°12'02.26993"N 80°06'42.11435"E	14°12'06.43"N 80°06'35.26"E
14°12'04.38510"N 80°06'37.20517"E	14°12'06.44"N 80°06'29.89"E
14°12'00.89025"N 80°06'34.59486"E	14°12'02.20"N 80°06'28.97"E

Report of the Joint Committee in the matter of OA No.21/2022 (SZ)

12. The satellite image as per above geo-coordinates is as follows:

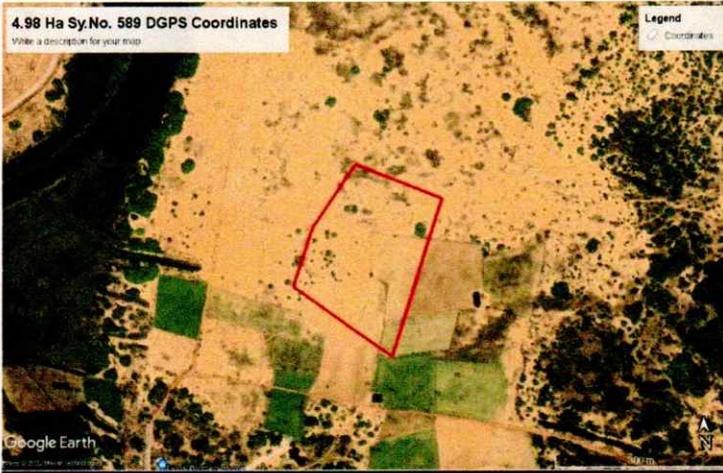


Figure 3: Layout of the Mine Lease area – 2 as per DGPS Coordinates.



Figure 4: Layout of the Mine Lease area – 2 as per Coordinates mentioned in EC.

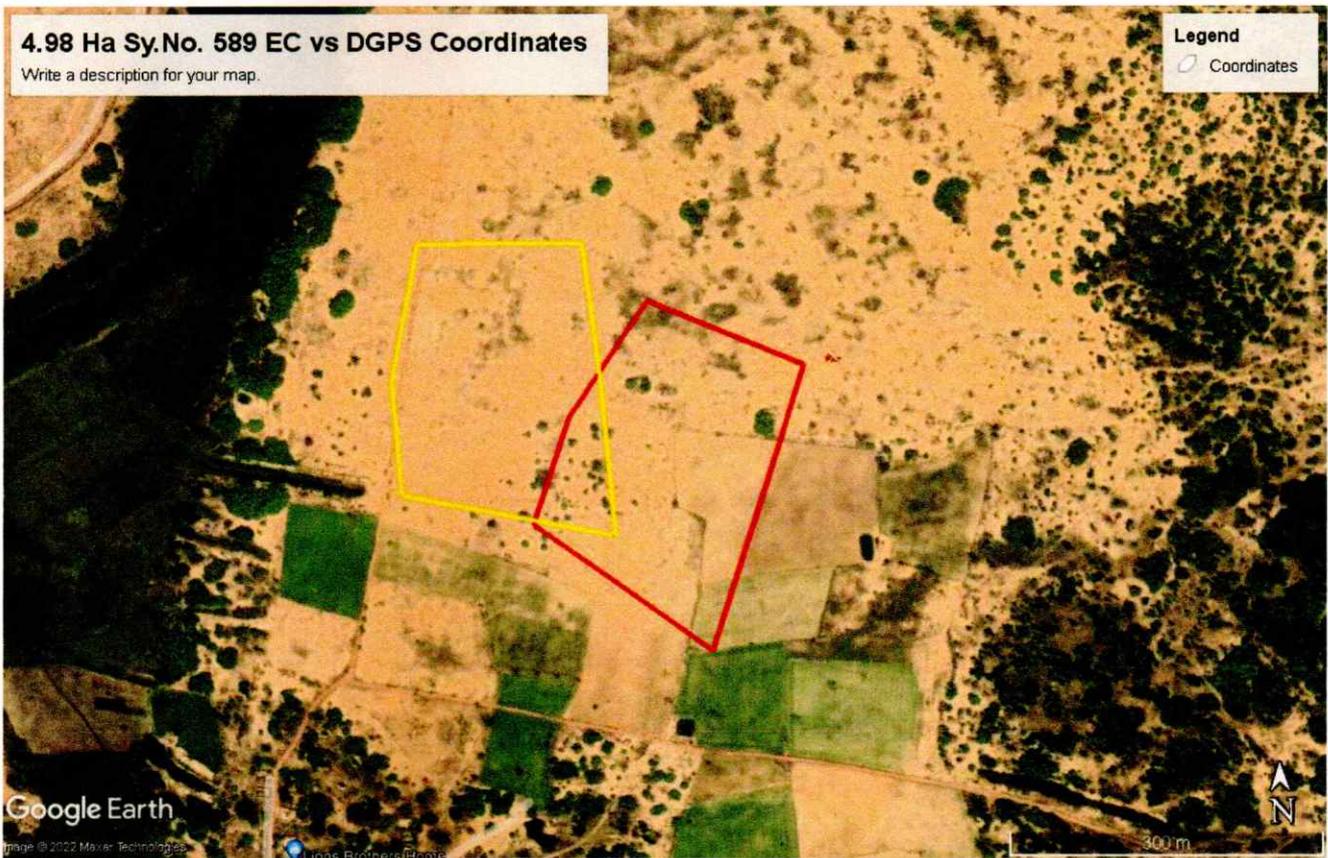


Figure 5: Variation in mine lease area - 2 as per DGPS vs EC coordinates (Red- DGPS; Yellow – EC coordinates).

Report of the Joint Committee in the matter of OA No.21/2022 (SZ)

14. The mining has done at the Mine Lease area as per the coordinates mentioned in DGPS Survey.

IV. Findings of the committee during visit:

As per instructions of the Hon'ble National Green Tribunal order dated 17.02.2022 in the matter of O.A. No. 21 of 2022, the Joint Committee visited mining leases area on 25.04.2022 and observed the following points:

1. The Lease holder M/s APMDC Ltd., having all necessary clearances to carry out quarrying operations to extract silica sand from the Mine Lease Area – 1, over an extent of 4.670 Hectares in Sy. No. 612/P, 613/P, 615/P, 616/P & 617/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District and Quarry lease -2, over an extent of 4.98 Hectares in Sy.No. 589 & 594/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District.
2. M/s APMDC LTD has submitted surrender application for total extent of above two mine leases on 30.03.2022.
3. At the time of inspection, the subject Quarry leases are non-working condition and no machinery is available at Quarry site.
4. On the day of inspection, the representative of the M/s APMDC Ltd., Sri B.V Pulla, Reddy, Deputy Manager (Mining) is accompanied with the Joint Committee.
5. On field observations and as information furnished by the Sri B.V.Pulla, Reddy, Deputy Manager (Mining) representative of the M/s APMDC Ltd., the Mining operations in the subject area were stopped in the month of March, 2022, pits are water logged.
6. As per the Approved Mining Plan, the lease holder shall carry out quarrying operations upto 2.00 meters depth from the top manually and no underwater mining. On field observations, it was noticed that the lease holder had been conducted mining operations beyond 2.00 Meters depth in both Mine Lease areas.
7. The inspecting authorities could not be identified whether the lease holder conducted Quarrying operations with manually or machinery because of the two leased areas are fully filled with water as quarry operations were stopped in the month of March, 2022. However, as per the interactions with local people, it has been informed that the heavy machinery has used for mining operation.

Report of the Joint Committee in the matter of OA No.21/2022 (SZ)

8. As per the field observations the lease holder has maintained 50 meters of buffer zone from the Buckingham Canal to leased area. The Buckingham Canal is nearer to the Lease no.-1 and it is not disturbed and intact and far away from the lease no – 2.
9. As per field observation the lease holder has not disturbed the sand dunes which were situated western side and adjacent to the mine lease area – 1.

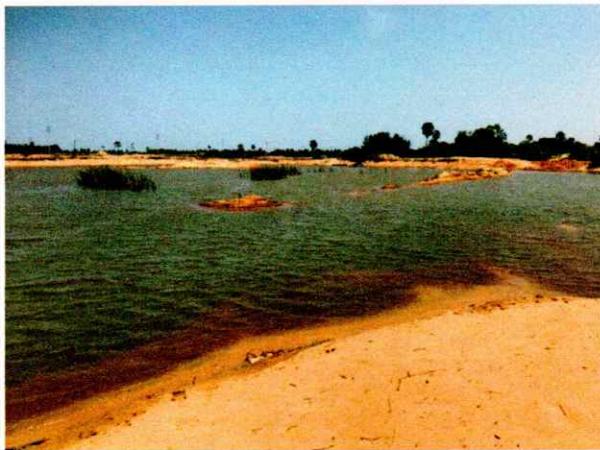
Specific Observations with respect to mine lease areas:

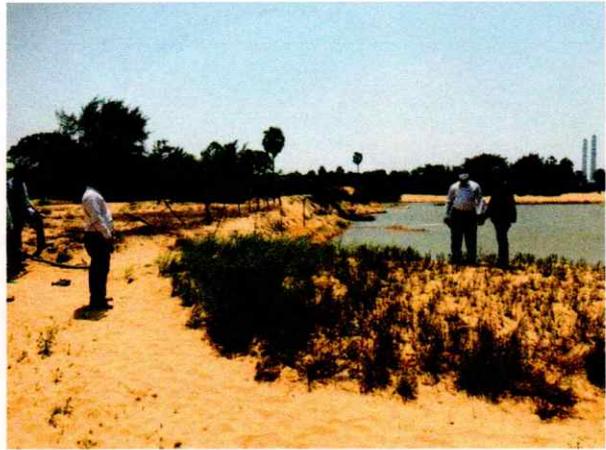
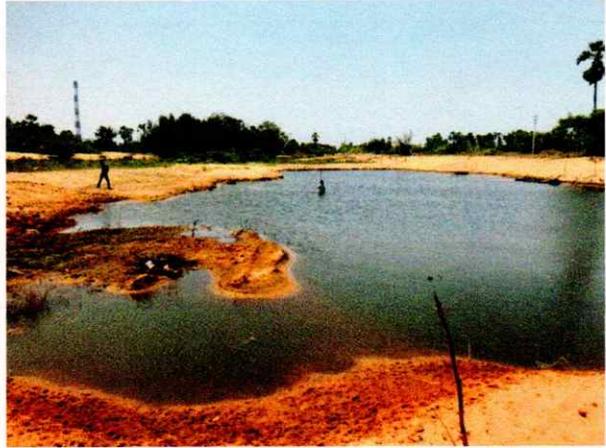
Mine Lease Area – 1 (4.67 Ha):

1. As per the DGPS Survey conducted by Deputy Director of Mines and Geology, Nellore, the mining has carried out up to the depth of 2.047 meters. About 0.047 meters of excess mining has carried out against the approved depth of 2.00 meters.
2. The buffer zone of length 591.605 meters towards East and North direction are completely mined out. However, the Dept. of Mines and Geology, Govt. of Andhra Pradesh vide Lr. No. 379/P/2020 dated 03.11.2021 has permitted for excavation of mineral in the buffer zone.
3. The photographs taken during the day of inspection by Joint Committee of Mine Lease Area – 1 are as follows:



Report of the Joint Committee in the matter of OA No.21/2022 (SZ)

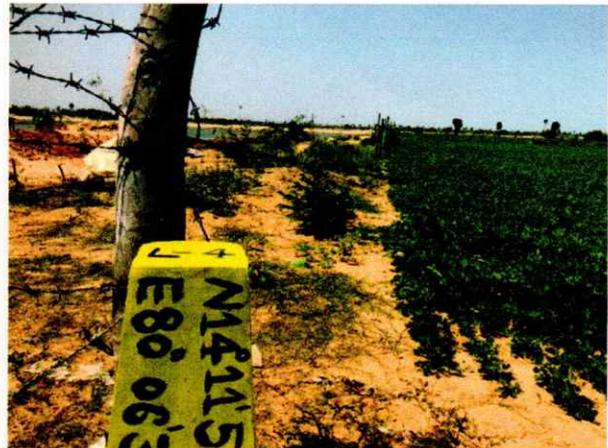




Mine Lease Area – 2 (4.98 Ha):

1. The Geo-coordinates mentioned in DGPS Survey and in Environmental Clearance and Consent documents are not matching. The mining operations were conducted in the Geo-coordinates mentioned in DGPS Survey.
2. As per the DGPS Survey conducted by Deputy Director of Mines and Geology, Nellore, the mining has carried out up to the depth of 2.20 meters. About 0.20 meters of excess mining has carried out against the approved depth of 2.00 meters.
3. The photographs taken during the day of inspection by Joint Committee of Mine Lease Area – 1 are as follows:

Mine Lease Area – 2 Photographs



Non-Compliance of conditions stipulated in Environmental Clearance for both mine lease areas:

1. As per records, six monthly compliance reports along with all environmental parameters monitoring data has not submitted since grant of EC.
2. Buffer zone of 7.5 meters all around the mine lease area for greenbelt development has not maintained.
3. Sand quality report for salinity, Electrical Conductivity, Chlorides, pH has not submitted.
4. Greenbelt in the peripheral buffer zone of 7.5 m width all along the boundary of the mine has not maintained.
5. Details regarding funds allocation and activities implemented under CSR has not provided.

Report of the Joint Committee in the matter of OA No.21/2022 (SZ)

6. Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.
7. Monitoring of Ambient Air Quality (AAQ), Fugitive emissions, Noise levels, Ground water level and quality.
8. Suitable conservation measures to augment ground water resources in the area has not planed and implemented in consultation with Regional Director, Central Ground Water Board.
9. Impact analysis on environment by reputed institute recognised by Director General, Mines and Safety once in a year has not conducted.
10. Details regarding the funds earmarked for environmental protection measures and item wise expenditure incurred on yearly basis has not provided.
11. Copies of newspaper advertisements regarding grant of EC has not submitted.

V. Assessment of Environmental compensation

Mine Lease Area – 1 (4.67 Ha):

As the mine lease holder carried 0.047 meters of excess mining against the approved depth of 2.00 meters which is considered as excess / illegally mining.

Excess Mining with in mine lease:

Area permitted for mining : 42,500 m²

Excess depth of mine carried : 0.047 m

Excess Silica Sand extracted in tones : $42,500 * 0.047 * 2 = 3995$ Tones

The committee has considered 3995 Tones of Silica Sand as illegal mining and assessed Environmental Compensation for the quantity of silica sand illegally mined. In compliance to Hon'ble NGT orders, committee has calculated EC based on Approach-1 of Hon'ble NGT order dated 26-02-2021 in the matter of OA 360/2015 (PB). As per the information is

Report of the Joint Committee in the matter of OA No.21/2022 (SZ)

available, the average market prize of the silica sand is considered as Rs.1500.00 /- per ton and it is used for calculating EC. As per Approach-1, EC is ascertained using formula:

$$EC = D * (1 + RF + DF)$$

Where

EC= Environmental Compensation

RF=Risk Factor= 0.25

DF= Deterrence Factor (DF).

D = Excess Extraction x Market Value-of the material-per-MT-or-m³

DF = 0.3 if Z/X = 0.11 to 0.40

DF = 0.6 if Z/X = 0.41 to 0.70

DF = 1 if Z/X >= 0.71

Where Z is Excess Extraction in tones and X is permitted extraction in tones

EC Calculation:

Permitted quantity of silica sand in tones (X) = 1,86,800.00 Tones

Excess Quantity of silica sand mined in tones (Y) = 3995 Tones

Quantity of silica sand mined in excess of permitted quantity in tones (Z) = 3995 Tones
considered as illegal mining.

Exceedance in extraction (Z/X) = 3995/ 1,86,800.00 = 0.021 (DF = 0)

As per the information provided by Dept. of Mine and Geology, Govt. of Andhra Pradesh, the average price of mineral at the quarry site is Rs. 400 per ton.

D (Where D = Z x Market Value-of the- material-per-MT-or-m³) = 3995 Tones x 400/- = 15,98,000/-.

Environmental Compensation = 15,98,000 * (1 + 0.25 + 0) = 15,98,000 * 1.25

= Rs. 19,97,500/- (Rupees Nineteen Lakhs Ninety Seven Thousand Five Hundred only)

Environmental Compensation for Mine Lease Area – 1 (4.67 Ha) is Rs. 19,97,500/- (Rupees Nineteen Lakhs Ninety Seven Thousand Five Hundred only).

Report of the Joint Committee in the matter of OA No.21/2022 (SZ)

Mine Lease Area – 2 (4.98 Ha):

As the mine lease holder carried 0.2 meters of excess mining against the approved depth of 2.00 meters which is considered as excess / illegally mining.

Environmental Compensation Calculation for excess mining within the mine lease area is as follows:

Excess Mining with in mine lease:

Area permitted for mining : 47,490 m²

Excess depth of mine carried : 0.2 m

Excess Silica Sand extracted in tones : $47,490 * 0.2 * 2 = 18,996$ Tones

Total excess mining carried from Mine Lease Area – 2 is 18,996 Tones

The committee has considered 18,996 Tones of Silica Sand as illegal mining with in the mine lease area and assessed Environmental Compensation for the quantity of silica sand illegally mined. In compliance to Hon'ble NGT orders, committee has calculated EC based on Approach-1 of Hon'ble NGT order dated 26-02-2021 in the matter of OA 360/2015 (PB). As per the information is available, the average market prize of the silica sand is considered as Rs.1500.00 /- per ton and it is used for calculating EC. As per Approach-1, EC is ascertained using formula:

$$EC = D * (1 + RF + DF)$$

Where

EC = Environmental Compensation

RF = Risk Factor = 0.25

DF = Deterrence Factor (DF).

D = Excess Extraction x Market Value-of the material-per-MT-or-m³

DF = 0.3 if Z/X = 0.11 to 0.40

= 0.6 if Z/X = 0.41 to 0.70

= 1 if Z/X >= 0.71

Where Z is Excess Extraction in tones and X is permitted extraction in tones

Report of the Joint Committee in the matter of OA No.21/2022 (SZ)

EC Calculation with in mine lease area:

Permitted quantity of silica sand in tones (X) = 1,97,688.00 Tones

Excess Quantity of silica sand mined in tones (Y) = 18,996Tones

Quantity of silica sand mined in excess of permitted quantity in tones (Z) = 18,996Tones is considered as illegal mining with in the mine lease area.

Exceedance in extraction (Z/X) = 18,996/ 1,97,688.00 = 0.096 (DF = 0)

As per the information provided by Dept. of Mine and Geology, Govt. of Andhra Pradesh, the average price of mineral at the quarry site is Rs. 400 per ton.

D (Where D = Z x Market Value-of the- material-per-MT-or-m³) = 18,996 Tonesx 400/- = 75,98,400/-.

Environmental Compensation = 75,98,400* (1 + 0.25 + 0) = 75,98,400* 1.25

= Rs. 94,98,000/- (Rupees Ninety Four Lakhs Ninety Eight Thousand only)

Environmental Compensation for Mine Lease Area – 2 (4.98 Ha) is Rs. 94,98,000/- (Rupees Ninety Four Lakhs Ninety Eight Thousand only).

VI. Compliance of Hon'ble NGT Directions:

- i. Whether respondents 8 and 9 are having all necessary permissions and clearances required for conducting the mining work under the environmental laws.*

Observation: The mine lease holder has all necessary permissions and clearances for mining within the mine lease area.

- ii. Whether they have committed any violation of the conditions imposed.*

Observation: The Committee observed that the mine lease holder has not complied numbers of conditions stipulated in Environmental Clearance and Consent Orders. The detailed non-compliances were mentioned above.

Report of the Joint Committee in the matter of OA No.21/2022 (SZ)

- iii. *Whether any illegal mining has been conducted by them over and above the permission granted and also conducting mining without leaving the buffer zone and safe zone against the provisions of the mining regulations in the State of Andhra Pradesh, if so what is the quantity of excess mining done and assess the compensation for the same.*

Observation:At Mine Lease Area – 1 (4.67 Ha), the buffer zone of length 591.605 meters towards East and North direction are completely mined out. However, the Dept. of Mines and Geology, Govt. of Andhra Pradesh vide Lr. No. 379/P/2020 dated 03.11.2021 has permitted for excavation of mineral in the buffer zone.

The Committee observed that the illegal mining has within mine lease area and the environmental compensation has calculated. The details are as follows:

SN	Particular	Mine Lease Area – 1 (4.67 Ha)	Mine Lease Area – 2 (4.98 Ha)
01	Within Mine Lease Area	3995 Tones	18,996 Tones
02	Environmental Compensation	Rs. 19,97,500/-	Rs. 94,98,000/-

- iv. *The Committee is also directed to ascertain as to whether on account of illegal mining conducted any damage has been caused to the environment and if so what the nature of damage is caused and suggest the remedial measures to restore the damage caused to environment apart from assessing environmental compensation for the same.*

Observation:The Committee has observed that the buffer zone of each mine lease which is a safety and buffer zone and green belt to be developed.

The Joint Committee recommends that the lease holder has to develop green belt by native species at buffer zone and illegally mined out area in consultation with Forest Department.

The mine closure plan has to be strictly implemented by lease holder.

- v. *If there is any violation of conditions imposed in the Environmental Clearance and consent granted then they are directed to ascertain the violations and also*

Report of the Joint Committee in the matter of OA No.21/2022 (SZ)

assess compensation on that account also on the basis of the directions given by the Principal Bench in several matters of this nature applying the guidelines provided by the Central Pollution Control Board in this regard.

Observation:The Committee observed that the mine lease holder has not complied numbers of conditions stipulated in Environmental Clearance and Consent Orders. The detailed non-compliances were mentioned above.

At Mine Lease Area – 1 (4.67 Ha), the buffer zone of length 591.605 meters towards East and North direction are completely mined out. However, the Dept. of Mines and Geology, Govt. of Andhra Pradesh vide Lr. No. 379/P/2020 dated 03.11.2021 has permitted for excavation of mineral in the buffer zone.

The Committee observed that the illegal mining has within mine lease area and the environmental compensation has calculated. The details are as follows:

SN	Particular	Mine Lease Area – 1 (4.67 Ha)	Mine Lease Area – 2 (4.98 Ha)
01	Within Mine Lease Area	3995 Tones	18,996 Tones
02	Environmental Compensation	Rs. 19,97,500/-	Rs. 94,98,000/-

- vi. *They are also directed to ascertain whether the pollution control mechanism provided are sufficient and if not suggest the further measures to be taken to curb the possible pollution that is likely to be caused on account of the operation of the 8th respondent unit.*

Observation:The Joint Committee could not be identified whether the lease holder has provided pollution control mechanism because of the two leased areas are fully filled with water as quarry operations were stopped in the month of March, 2022.

- vii. *They are also directed to verify whether heavy machineries are being used sparingly or as on a regular basis.*

Observation:The Joint Committee could not be identified whether the lease holder conducted Quarrying operations with manually or machinery because of the

Report of the Joint Committee in the matter of OA No.21/2022 (SZ)

two leased areas are fully filled with water as quarry operations were stopped in the month of March, 2022. However, as per the interactions with local people, it has been informed that the heavy machinery has used for mining operation.

VII. Conclusions

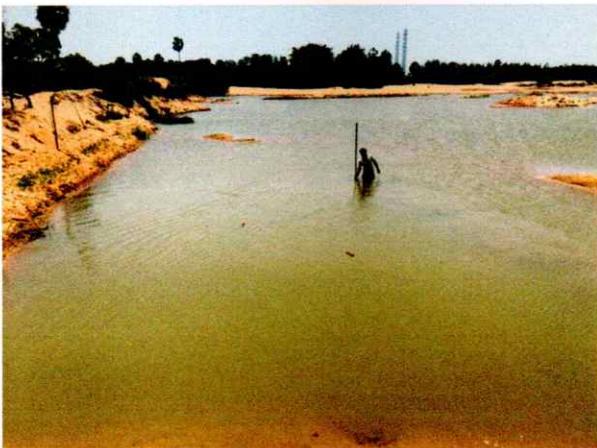
1. The illegal mining has done in the mine lease area and the environmental compensation has calculated. The details are as follows:

SN	Particular	Mine Lease Area – 1 (4.67 Ha)	Mine Lease Area – 2 (4.98 Ha)
01	Within Mine Lease Area	3995 Tones	18,996 Tones
02	Environmental Compensation	Rs. 19,97,500/-	Rs. 94,98,000/-

2. The Committee has observed that the buffer zone of each mine lease which is a safety and buffer zone and green belt to be developed.
3. The Joint Committee recommends that the lease holder has to develop green belt by native species at buffer zone and illegally mined out area in consultation with Forest Department.
4. The mine closure plan has to be strictly implemented by lease holder.

VIII. Additional Observations:

The Joint Committee also observed a mine pit over an extent of 6.3 Acres / 2.551 Ha which is adjacent to the Mine Lease Area – 2. The Photographs are as follows:



Report of the Joint Committee in the matter of OA No.21/2022 (SZ)



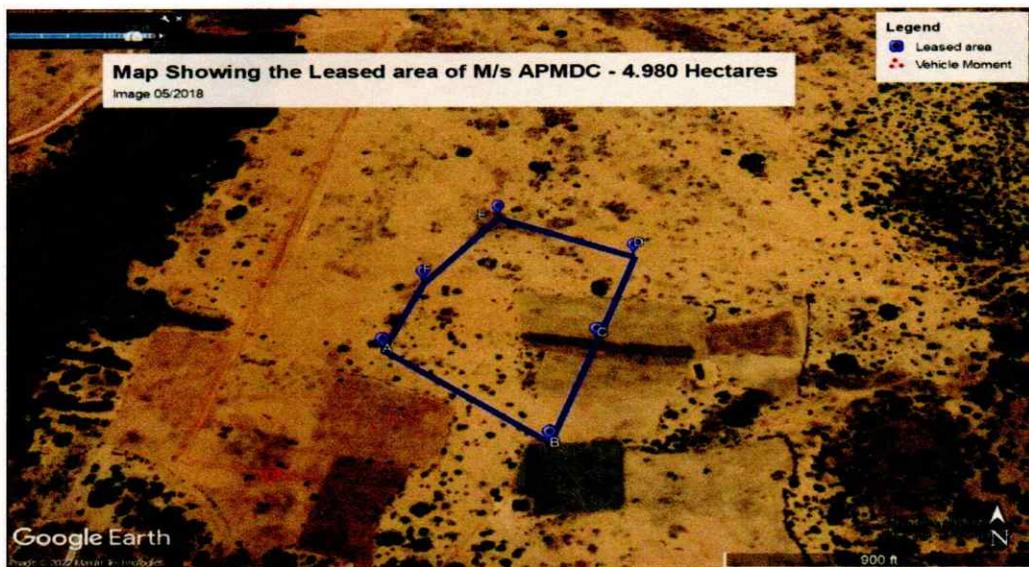
Report of the Joint Committee in the matter of OA No.21/2022 (SZ)



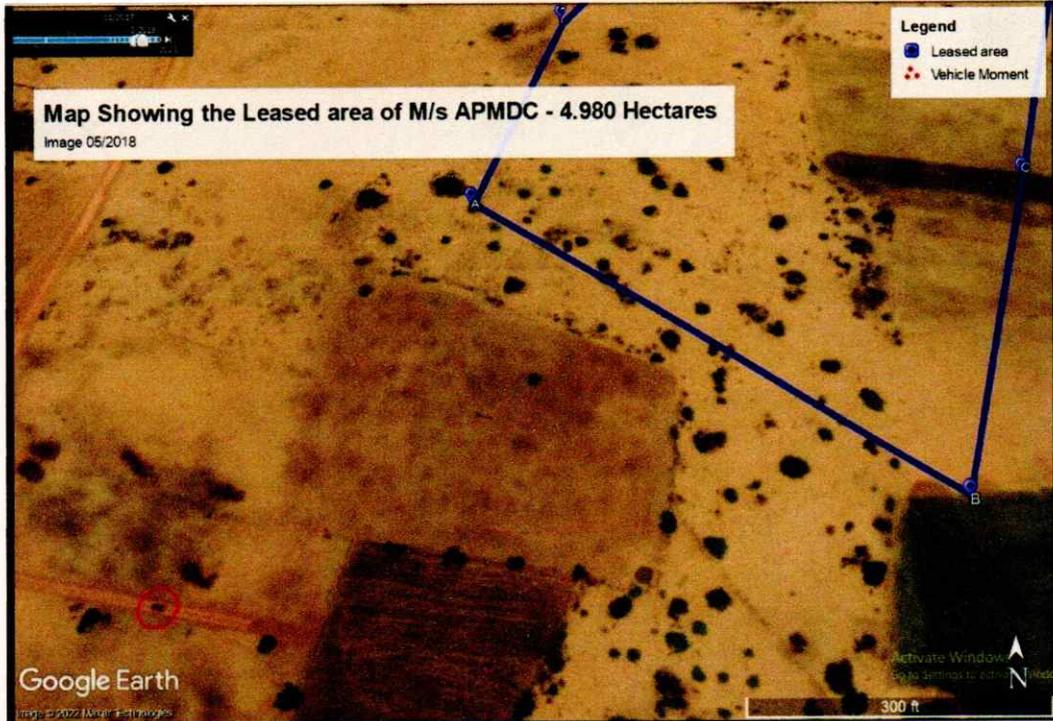
As per the DGPS Survey conducted by Deputy Director of Mines and Geology, Nellore, the mine pit over an extent of 6.3 Acrs / 2.551 Ha which is adjacent to the Mine Lease Area - 2 and arrived to a quantity of 1,17,346 Tonnes ($25,510 \text{ M}^2 \times 2.3 \times 2$ (specific gravity) = 1,17,346 Tonnes) of Silica Sand is excavated.

As per the discussions held with M/s APMDC Ltd, it has been observed that the said mining has carried prior to the possession of Mine Lease Area – 2 by M/s APMDC Ltd. Therefore, the Joint Committee has opined that the mining was not carried by M/s APMDC Ltd., and has not considered for EC calculation.

The Satellite images showing the vehicle movements during November, 2017 and May, 2018 are as follows:



Report of the Joint Committee in the matter of OA No.21/2022 (SZ)



Signatures of the Committee Members:

Dr.Suresh Babu Pasupuleti,
Scientist 'D', MoEF&CC
Integrated Regional Office,
Vijayawada

K.Venkata Ramana
Member (SEAC), SEIAA
Andhra Pradesh

Ch. Raja Sekhar
Environmental Engineer,
APPCB, Regional Office, Nellore

V.Murali Krishna,
Revenue Divisional Officer,
Gudur.

B.Jagannadha Rao,
Deputy Director,
Department of Mines & Geology, Nellore
(Nodal Officer)

Item No.03:

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 21 of 2022 (SZ)

(Through Video Conference)

IN THE MATTER OF:

Green Society, Costal Corridor, Nellore

...Applicant(s)



Versus

The MoEF&CC and others.

....Respondent(s)

Date of hearing: 17.02.2022.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s):

Mr. Kambhampati Ramesh Babu

For Respondent(s):

Ms. Madhuri Donti Reddy for R3 to 7

ORDER

1. The grievance in this application is regarding the violation of Environmental Conditions and alleged illegal mining said to have been committed by the 8th respondent.
2. According to the applicant, the 8th respondent is conducting mining on the basis of the mining lease granted over an extent of 4.67 ha in S.y No. 612P, 613P, 615P, 616P, 617P of Thamminipatnam Village, Chillakur Mandal. SPSR Nellore District and also over an extent of 4.98 ha in Sy. No. 589 and 594/P of the same Village and District. It is also alleged in the application

that they have extracted beyond four meters and also gone beyond the water level which is not permissible under law. Further, they have not provided the buffer zone or the green belt as required. They have not provided the safe zone from the water canal and the boundaries of the properties. The pollution Control mechanism provided are not sufficient to arrest the sound as well as the air pollution that is being caused. Though, several complaints have been made to the authorities, no action was taken by them. That prompted the applicant to file this application seeking following reliefs:

In view of the facts mentioned above the applicant prays that this Hon'ble Tribunal may be pleased to direct the respondents 1 to 7 to stop illegal activities in Mining Lease area i.e. 1 in an extent of 4.67 ha in S.y No. 612P, 613P, 615P, 616P, 617P of Thamminipatnam Village, Chillakur Mandal. SPSR Nellore District and 2. In an extent of 4.98 ha in Sy. No. 589 and 594/P of Thamminipatnam Village, Chillakur Mandal. SPSR Nellore District and to take action for recovery of penalty for the illegal mining, in excess to the permitted quantity and in violation of Mining lease conditions and Environmental Clearance from the respondents 8 and 9.

3. On going through the allegations made in the application, we are satisfied that there arises a substantial question of environment which requires interference of this Tribunal. So the matter is admitted.
4. Issue notice to the respondents by Registered Post with Acknowledgment Due and also by e-mail and Dasti, if possible and produce proof of service by filing proof affidavit as per Rules.
5. The applicant is also directed to serve copy of the application to the standing counsel appearing for the respondents 3 to 7 within a week, so as to enable them to get instruction and file their independent response to avoid delay.

6. The applicant is also directed to produce necessary requisite along with postal cover and postal stamp before this Tribunal within a week to issue notice to all the respondents through Tribunal to ensure service on them and proceed against them in their absence, if they did not appear, in accordance with law.

7. In order to ascertain the genuiness of the allegations made in the application, we feel it appropriate to appoint a Joint Committee comprising of 1) a Senior Officer from MoEF&CC, Integrated Regional Office, Vijaywada, 2) Senior Officer SEIAA, Andhra Pradesh 3) a Senior Officer from Andhra Pradesh Pollution Control Board and also 4) a Senior Officer from Directorate of Mines and Geology not below the rank of Deputy Director of Mines and 5) District Collector, Nellore and his nominee not below the rank of Assistant Collector and Sub Divisional Magistrate nominated by the District Collector to inspect the unit as well as the area in question and submit a factual as well as action taken report in case, if there is any violation found.

8. The Committee is directed to ascertain 1) whether respondents 8 and 9 are having all necessary permissions and clearances required for conducting the mining work under the environmental laws, 2) whether they have committed any violation of the conditions imposed, 3) whether any illegal mining has been conducted by them over and above the permission granted and also conducting mining without leaving the buffer zone and safe zone against the provisions of the mining regulations in the State of Andhra Pradesh, if so

what is the quantity of excess mining done and assess the compensation for the same, 4) The Committee is also directed to ascertain as to whether on account of illegal mining conducted any damage has been caused to the environment and if so what is the nature of damage caused and suggest the remedial measures to restore the damage caused to environment apart from assessing environmental compensation for the same, 6) If there is any violation of conditions imposed in the Environmental Clearance and consent granted, then they are directed to ascertain the violations and also assess compensation on that account also on the basis of the directions given by the Principal Bench in several matters of this nature applying the guideline provided by the Central Pollution Control Board in this regard, 7) They are also directed to ascertain whether the pollution control mechanism provided are sufficient and if not suggest the further measures to be taken to curb the possible pollution that is likely to be caused on account of the operation of the 8th respondent unit and 8) they are also directed to verify whether heavy machineries are being used sparingly or as on a regular basis.

9. Director, Mines and Geology will be the nodal agency for coordination and providing necessary logistics for this purpose.
10. The applicant is directed to serve a set of papers to the members of the Committee within a week so as to enable them to comply with the direction without delay.
11. They are directed to submit the report to this Tribunal on or before 31.03.2022 by e-filing in the form of searchable PDF/OCR Support PDF and

not in the form of Image PDF along with necessary hard copies to be produced as per rules.

12. The Registry is directed to communicate this order to the members of the committee and also to the official respondents by e-mail immediately for their information and compliance of the direction.

13. For appearance of parties, filing independent response and consideration of report, post on 31.03.2022.

O. A. No.21/2022,(SZ)
17th February, 2022 (AM)



.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Dr. Satyagopal Korlapati)

Draft for approval:

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY :: IBRAHIMPATNAM**

Letter No.1163/D8/2020-2

Date. .03.2022

From
V.G.Venkata Reddy,
Director of Mines and Geology,
5th Floor, 'B' Block,
Sri Anjaneya Towers,
Ibrahimpattanam, Vijayawada.

To

1. The Inspector General of Forest,
Integrated Regional Office,
Vijayawada, Green House
Complex, Gopal Reddy Road,
Vijayawada-520010,
Mail Id: Iro.vijayawada-
MEFCC@gov.in.
2. The Member Secretary,
State Level Environment Impact
Assessment Authority,
Near Sunrise Hospital,
Chalamavari Street, Kasturibai
Peta, Vijayawada-520010.
3. The Member Secretary,
Andhra Pradesh Pollution Control
Board.
4. The District Collector,
SPSR Nellore District.

Sir,

Sub: Mines and Minerals – NGT – Order dt.17-02-2022 in O.A.No.21/2022 (SZ) filed by M/s.Green Society, Costal Corridor, Nellore – Constitution of Joint Committee to ascertain the genuineness of the allegations with regard to violations of conditions of Environmental Clearance by M/s.A.P.Mineral Development Corporation Ltd., for Silica Sand operating Sand Quarrying in the state of Andhra Pradesh by JP – Nomination of Senior Officers from MoEF and CC, SEIAA, APPCB and ADMGs concerned – Requested – Regarding.

Ref: Order dt.17.02.2022 in O.A.No.21/2022 (SZ) of the Hon'ble National Green Tribunal (SZ), Chennai.

I invite kind attention to the subject and reference cited. Through the reference cited, the Hon'ble National Green Tribunal (SZ), Chennai has issued interim Order dt.17-02-2022 in O.A.No.21/2022 (SZ) filed by M/s.Green Society, Costal Corridor, Nellore. In the order dated.17.02.2022, the Hon'ble NGT, Chennai has informed that M/s Green Society, Costal Corridor, Nellore has grievances against the alleged violations of conditions of Environmental Clearance by M/s.A.P.Mineral Development Corporation Limited in respect of two mining leases for Silica Sand situated in Sy.Nos.612/P, 613/P, 615/P, 616/P, 617/P of Thamminapatnam Village over an extent of 4.670 Hectares and also in Sy.Nos.589 & 594/P of Thamminapatnam Village, Chillakur Mandal of SPSR Nellore District over an extent of 4.980 Hectares.

The applicant filed this application seeking the following reliefs:

- a. To direct the respondents 1 to 7 to stop illegal activities in mining leased area i.e., 1. In an extent of 4.67 hectares in Sy.No.612P, 613P, 615P, 616P, 617P of Thamminipatnam Village, Chillakur Mandal, SPSR Nellore District and 2. In an extent of 4.98 Hectares in Sy.No.589 and 591P of Thamminipatnam Village, Chillakur Mandal, SPSR Nellore District and to take action for recovery of penalty for the illegal mining in excess to the permitted quantity and in violation of mining lease conditions and environmental Clearance from the respondents 8 and 9.

Further the Hon'ble National Green Tribunal (SZ), Chennai has informed that in order to ascertain the genuineness of the allegations made in the application they feel it appropriate to appoint a joint committee consisting of (1) a Senior officer from MoEF &CC, Integrated Regional officer, Vijayawada, (2) Senior officer, SEIAA, A.P, (3) Senior officer, from Andhra Pradesh Pollution Control Board (4) Senior officer from the Directorate of Mines and Geology not below the rank of Deputy Director of Mines (5) District Collector, Nellore and his nominee not below the rank of Asst. Collector and Sub Divisional Magistrate nominated by the Dist. Collector to inspect the unit as well as the area in question and submit a factual as well as action taken report in case, if there is any violated found.

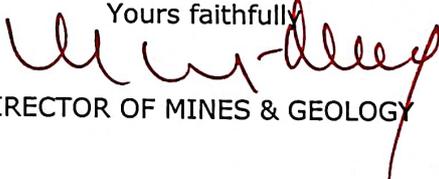
The Committee is directed to ascertain as to:

- I) Whether the respondents 8 and 9 are having all necessary permissions and clearances required for conducting the mining work under the environmental laws.
- II) Whether they have committed any violation of conditions imposed,
- III) Whether any illegal mining has been conducted by them over and above the permission granted and also conducting mining without leaving the buffer zone and safe zone against the provisions of the mining regulations in the State of Andhra Pradesh, if so what is the quantity of excess mining done and assess the compensation for the same.
- IV) Whether on account of illegal mining conducted any damage has been caused to the environment and if so what is the nature of damage caused and suggest the remedial measures to restore the damage caused to environment apart from assessing environmental compensation for the same.
- V) If there is any violation of conditions imposed in the environmental Clearance and consent granted, then they are directed to ascertain the violations and also assess compensation on that account also on the basis of the directions given by the Principal Bench in several matters of this nature applying the guideline provided by the Central Pollution Control Board in this regard,

- VI) Whether the pollution control mechanism provided are sufficient and if not suggest the further measures to be taken to curb the possible pollution that is likely to be caused on account of the operation of 8th respondent unit.
- VII) To verify whether heavy machineries are being used sparingly or as on a regular basis.
- VIII) Director of Mines and Geology will be the nodal agency for coordination and providing necessary logistics for this purpose.
- IX) The applicant is directed to serve a set of papers to the members of the Committee within a week so as to enable them to comply with the direction without delay.
- X) They are directed to submit the report to the Tribunal on or before 31.03.2022 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of image PDF along with necessary hard copies to be produced as per rules.

In view of the above, I request the Inspector General of Forest, Integrated Regional Office, Vijayawada, Member Secretary, SEIAA and Member Secretary, APPCB and District Collector, Nellore to nominate Senior Officer from your Department and communicate the same to the undersigned by 29/03/22 to see that the inspection and compilation of report shall be completed by in time .

Encl: Hon'ble NGT order 21,
dt:17.02.2022

Yours faithfully

DIRECTOR OF MINES & GEOLOGY


Copy submitted to the Principal Secretary to Government, Industries & Commerce (Mines) Department, A.P. Secretariat, Velagapudi, Guntur for favour of information.

Copy to the Vice Chairman & Managing Director, M/s APMDCL Limited, Vijayawada for information.

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY:: IBRAHIMPATBAM.
[PRESENT: SRI V.G.VENKATA REDDY DIRECTOR]

PROCEEDINGS NO.1169/D8/2019-1

dt:06.10.2020.

Sub:- Mines & Quarries – Grant of Quarry Lease for Silica Sand for an extent of 4.670 Hectares in Sy.No.612/P,613/P,615/P,616/P & 617/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada - Orders – Issued.

- Ref:-
1. Quarry Lease Application dated.31.01.2020 from M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada.
 2. ADM&G, Nellore File.No.379/P/2020, dt.06.02.2020.
 3. This Office Proc.No.1169/D8/2020, dated:04.03.2020.
 4. Letter No.APMDC/12047/01/2020-Geology/1600,dt:18.09.2020 of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada.

ORDER:-

Through the reference 1st cited, M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada filed an application for grant of Quarry Lease for Silica Sand for an extent of 4.670 Hectares, in Sy.No.612/P,613/P,615/P,616/P & 617/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District for period of 20 years. The said quarry lease application was received by the Asst. Director of Mines and Geology, Nellore on 31.01.2020.

Through the reference 2nd cited, the Asst. Director of Mines and Geology, Nellore submitted proposals recommending for grant of quarry lease for Silica Sand for an extent of 4.670 Hectares in Sy.No.612/P,613/P,615/P,616/P & 617/P in Block No.32 & 34 of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District with a depth of 2 meters only in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada.

After careful examination of the proposals of the ADM&G, Nellore, a proceedings were issued to M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada vide ref 3rd cited to submit Approved Mining Plan along with Consent for Establishment (CFE) from APPCB and Environmental Clearance.

Through the reference 4th cited, M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada submitted Mining Plan approved by the Deputy Director of Mines and Geology, Nellore, Vide Lr.No.530/MP/Silica/NLR/2020, dt:21.04.2020 along with Environmental Clearance issued by SEIAA, Vijayawada vide Order No. SEIAA/AP/NLR/MIN/04/2020/1813-215, dated:08.07.2020 and copy of Consent for Establishment (CFE) issued by the Joint Chief Environmental Engineer, Vijayawada vide Order No.N-511/APPCB/ZO-VJA/CFE/RED/2020, dated:21.08.2020 and also Consent for Order No. N-511/APPCB/ZO-VJA/CFO/W&A/2020, dated:11.09.2020 and requested to grant lease in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada over the subject area.

As per the Approved Mining Plan the Mineable Reserves for **Silica Sand 1,86,800 MTs or (93,400 M³)**, proposed for mining is up to 2 meter from the surface.

The Environment Clearance was issued on **08.07.2020** for average production of **Silica Sand 1,86,800 TPA validity for a period of 1 year or life of mine or the expiry date of mine lease or land lease period issued by the government of A.P. whichever is earlier.**

The C.F.E was issued on **21.08.2020** for **Silica Sand proposed capacity 1,86,800 TPA validity for a period of 1 year on par with validity of EC issued by SEIAA or the expiry date of mine lease period issued by the government of A.P. whichever is earlier.**

The C.F.O was issued on **11.09.2020** for **Silica Sand proposed capacity 1,86,800 TPA for a period ending with 07.07.2021 in Concurrence with EC Validity or the expiry of date of mine lease period issued by the government of A.P. whichever is earlier.**

Under the Circumstances stated above and in exercise of the powers conferred under Rule 12(5) (a) (i) of APMCM Rules, 1966, a quarry lease for **Silica Sand** for an extent of **4.670 Hectares** in Sy.No.612/P, 613/P, 615/P, 616/P & 617/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District is hereby granted in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada for a period of **02 years**, subject to the following conditions and the conditions mentioned in the appendix enclosed to this order, other terms and conditions and subsequent amendments, executive instructions issued there on from time to time.

1. The grantee shall pay the following amounts before execution of the lease deed:-
 - (i) Dead Rent :: Rs. 20,000/- per hectare per annum.
 - (ii) Land Assessment :: As per rates fixed by the Revenue Department
 - (iii) Cess on Land Assessment :: At the rate of Rs.0.37 paise per rupee on Land Assessment.
 - (iv) Security Deposit :: A sum equivalent to one year dead rent.
2. The grantee shall execute the lease deed in Form "G" within (60) days from the date of grant as per Rule 12 (5) (e) of A.P.M.M.C.Rules, 1966.
3. The grantee shall pay Seigniorage Fee in advance along with DMF and MERIT as detailed below and dispatch the Granite under a valid dispatch permit and transit form issued by Asst. Director of Mines and Geology concerned.

Seigniorage Fee	Per Metric Tonne
Silica Sand	Rs.100/-
MERIT	2% of Seigniorage fee
DMF	30% of Seigniorage Fee

4. The grantee shall pay the dead rent, Land Assessment and Cess on Land Assessment one month in advance i.e., before 1st March of every year during the subsistence of the lease period regularly whether formally demanded and called for or not.
5. The grantee shall pay Seigniorage fee as per the rates prescribed from time to time under item no.16, 20 and 31 (i) (ii) Schedule-I in advance for quantity intended to be dispatched and then only of dispatch the material under the dispatch permit and transit forms obtained from the Asst. Director concerned. The Grantee shall furnish details of dispatches immediately soon after the dispatches of material as per Rules 12 (5) (h) (iii) of A.P.M.M.C.Rules,1966.

6. The grantee should pay Seigniorage fee or dead rent whichever is higher on the mineral dispatched or consumed from the land at the rates specified under Schedule-I and II as the case may be in accordance with Rule 10(1) of A.P.M.M.C. Rules, 1966.

7. Before completion of the validity of (07.07.2021) i.e., on or before 06.07.2021 period of CFO, the grantee should submit CFO afresh for further continuation of quarry operations.

Note:-The grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to mis-representation or fraud or in excess of authority.

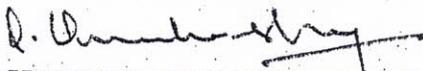
Sd/-V.G.VENKATA REDDY
DIRECTOR OF MINES AND GEOLOGY

To
M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada,
D.No. 294/1D, 100 Feet Road,
Tadigadapa to Enikepadu Road,
Tadigadapa, Vijayawada -521137, A.P.

Copy to the Asst. Director of Mines and Geology, Nellore along with File No. 379/P/2020..... **By RPAD.**

Copy to the Deputy Director of Mines and Geology, Nellore for information.

//ATTESTED//


for DIRECTOR OF MINES AND GEOLOGY

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY
Proceedings of the Assistant Director of Mines and Geology, Nellore
(Present : Sri D.Rama Mohan Rao, M.Sc.(Tech), Asst. Director)

Proceedings No: 379/P/2020

Date: 04-02-2021.

Sub: Mines & Quarries – Minor Minerals – Quarry Lease for Silica Sand over an extent of 4.670 Hectares / 11.54 Acres in Sy.No. 612/P, 613/P, 615/P, 616/P & 617/P of Thamminapatnam Villlage, Chillakur Mandal, SPSR Nellore District – Granted in favour of M/s Andhra Pradesh Mineral Development Corporation Limited for a period of 2 years – Work Order – Issued – Regarding.

- Ref: 1) Proceedings No. 1169/D8/2019-1, dated 06.10.2020 of the Director of Mines & Geology, Ibrahimpatnam, Vijayawada.
2) Letter dated 13.11.2020 & 28.11.2020 by M/s Andhra Pradesh Mineral Development Corporation Limited.
3) Proceedings No. 1169/D8/2020-1, dated 01.02.2021 of the Director of Mines & Geology, Ibrahimpatnam, Vijayawada.
4) Affidavit dated 04.02.2021 of the Deputy General Manager (Geology) of M/s Andhra Pradesh Mineral Development Corporation Limited

@@@

ORDER:

Through the reference 1st cited, the Director of Mines and Geology, Ibrahimpatnam, Vijayawada has granted Quarry Lease for Silica Sand over an extent of 4.670 Hectares/11.54 Acres in Sy.No. 612/P, 613/P, 615/P, 616/P & 617/P of Thamminapatnam Villlage, Chillakur Mandal, SPSR Nellore District for a period of 2 years in favour of M/s Andhra Pradesh Mineral Development Corporation Limited subject to the conditions mentioned in the appendix enclosed to this order and also subject to the satisfaction of APMMC Rules 1966 and amendments thereon from time to time.

In the reference 2nd cited, the grantee M/s Andhra Pradesh Mineral Development Corporation Limited has submitted required documents except MDCC and requested to execute the Quarry Lease deed.

Further through the reference 3rd cited, the Director of Mines & Geology, Ibrahimpatnam, Vijayawada has issued orders for extension of time for thirty (30) days to execute the subject lease.

Through the reference 4th cited the Deputy General Manager (Geology) of M/s Andhra Pradesh Mineral Development Corporation Limited has submitted Affidavit in lieu of MDCC.

In the light of the circumstances stated above, the lease deed is executed in favour of M/s Andhra Pradesh Mineral Development Corporation Limited on 04-02-2021 and hereby permitted to commence the quarrying operations for Silica Sand over an extent of 4.670 Hectares/11.54 Acres in Sy.No. 612/P, 613/P, 615/P, 616/P & 617/P of Thamminapatnam Villlage, Chillakur Mandal, SPSR Nellore District for a period of 2 years with effect **from 04-02-2021 to 03-02-2023** subject to the provisions of Andhra Pradesh Minor Minerals Concession Rules, 1966 and subject to the following conditions mentioned in the Appendix enclosed to this order and subsequent conditions, instructions issued thereon by the Government from time to time.

The lessee should maintain all the records and accounts in the prescribed forms specified by the Government. **The lessee should transport the material by vehicles within the limits prescribed by the Transport Department** and submit

necessary quarterly returns in Form-C as to reach the Director of Mines and Geology, Ibrahimpatnam, Vijayawada, Deputy Director of Mines and Geology, Nellore and Assistant Director of Mines and Geology, Nellore for each and every quarter as per Rules. The lease deed is executed subject to the condition that the security deposit should renew by the lessee till the expiry of the lease period.

SPECIAL CONDITIONS

- ❖ The lessee shall work the quarry up to 2 mts depth from the surface level. The lessee shall not work within 45 meters of any railway line or of any public works or of any public roads or buildings or of other permanent structures as per Regulation 109 of Metalliferrous Mines regulations 1961. Horizontal distance of 15 meters from either bank of a River or Canal or from the boundaries of Lake, Tank or other surface reservoirs as per Regulations 127 of M.M. Regulations 1961 and also with regard to the safety margins to be left to the highway and other villagers Roads.
- ❖ Before completion of the validity of (07.07.2021) i.e., on or before 06.07.2021 period of CFO, the grantee should submit CFO afresh for further continuation of quarry operations.

Note:- The grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to mis-representation or fraud or in excess of authority.


Asst. Director of Mines and Geology,
Nellore

To
M/s Andhra Pradesh Minerals
Development Corporation Limited,
Door No. 294/1D,
100 Feet Road,
Tadigadapa to Enikepadu Road,
Tadigadapa, Vijayawada – 521 137, A.P

Copy submitted to :

- The Director of Mines and Geology, Ibrahimpatnam, Vijayawada for favour of information.
- The District Collector, Nellore for favour of information.
- The Deputy Director of Mines and Geology, Nellore for favour of information.
- The Zonal Manager, APIIC Ltd, Nellore for favour of information.

Copy to the Tahsildar, Chillakur for information.

Copy to the Deputy Director General of Mines Safety, Nellore with lease deed and plan for information.

Copy to the Labour Enforcement Officer, Nellore together with lease deed plan for favour of information.

DISTRICT : S.P.S.R.NELLORE
 MANDAL : CHILLAKUR
 VILLAGE NAME : THAMMINPATNAM
 SY.NO:612P,613P,615P,616P & 617P
 True North
 Scale:1:4000
 1cm=40 mts

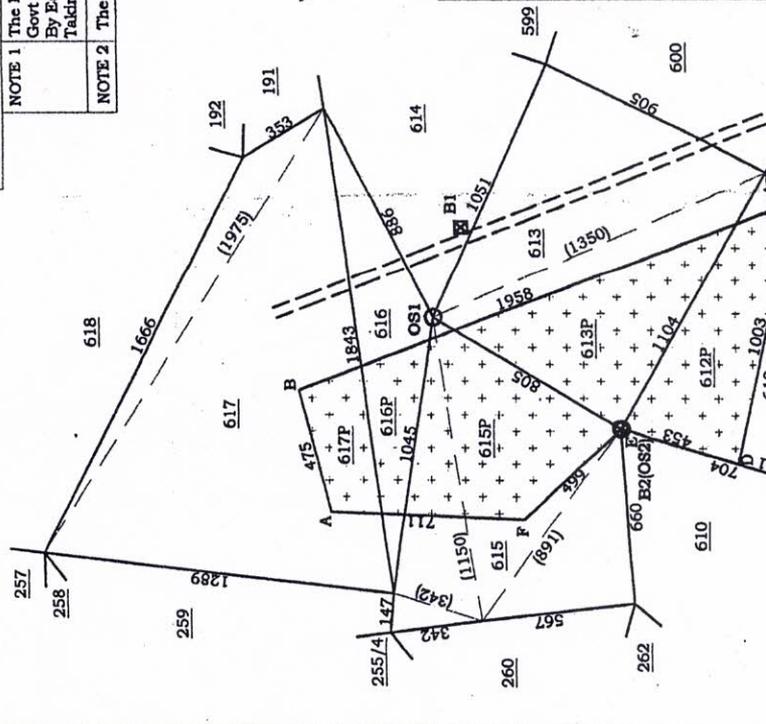
NOTE 1 The DGPS survey for the area is taken up by synchronizing nearest Survey Of India Ground Control Point at Govt Hospital, Chintavaram Village, Chillakur Mandal, S.P.S.R Nellore District.
 By Establishing two Control Points B1 & B2 at Thamminapatnam Village, Chillakur Mandal, S.P.S.R Nellore District.
 Taking in to a account of SOI GCP. Chandragiri SOI UTM Co-ordinates E 395197.454 N 1564083.270 (MSL-7.502)

NOTE 2 The DGPS Survey done in Static & RTK Mode.

Surveyed area Angular Measurements		Surveyed area Linear Measurements	
Point At	Back and Fore Lines	Line	Remarks
A	A-F-A-B	A-B	94.722 Survey Line
B	B-A-B-C	B-C	391.310 Survey Line
C	C-B-C-D	C-D	200.295 Survey Line
D	D-C-D-E	D-E	90.440 Survey Line
E	E-D-E-F	E-F	99.777 Survey Line
F	F-E-F-A	F-A	142.000 Survey Line

Surveyed area Angular Measurements		Surveyed area Linear Measurements	
Point At	Interior Included angle as per DGPS line	Line	Remarks
A	106°32'15"	A-B	94.722 Survey Line
B	096°53'33"	B-C	391.310 Survey Line
C	056°56'26"	C-D	200.295 Survey Line
D	084°52'39"	D-E	90.440 Survey Line
E	240°54'13"	E-F	99.777 Survey Line
F	133°50'33"	F-A	142.000 Survey Line

UTM-DPS Co-ordinates		DGPS Co-ordinates of Surveyed area (Datum WGS84, Format hddd mm ss.ssss)		DGPS Co-ordinates of Surveyed area (Datum WGS84, Format hddd mm ss.ssss)	
Station No & B.P. No	Zone & Sub Zone	Easting In mts	Northing In mts	Latitude	Longitude
B1	44P	403235.133	1569453.069	N14°11'41.18132"	E80°06'11.60805"
B2(OS2)	44P	403084.688	1569335.513	N14°11'37.33646"	E80°06'06.60423"
OS1	44P	403166.927	1569473.876	N14°11'41.85000"	E80°06'09.33001"
A	44 P	403021.190	1569549.330	N14°11'44.28754"	E80°06'04.45848"
B	44 P	403112.995	1569572.657	N14°11'45.05824"	E80°06'07.51815"
C	44 P	403254.180	1569207.704	N14°11'33.19789"	E80°06'12.27488"
D	44 P	403068.197	1569249.040	N14°11'34.51874"	E80°06'05.73158"
E	44 P	403084.688	1569335.513	N14°11'37.33646"	E80°06'06.60423"
F	44 P	403015.539	1569407.442	N14°11'39.66885"	E80°06'04.28817"



Abstract	
Sy. No	Extent arrived as per DGPS Survey in Hectares
612P	1.155
613P	1.255
615P	1.417
616P	0.405
617P	0.438
Total	4.670

Plan Showing the Surveyed & Demarcated area in favour of **M/s. A.P.M.D.C. Ltd.**, for Silica Sand over an extent of 4.659 Hectares in Sy.No.612P,613P,615P,616P & 617P of Thamminapatnam Village, Chillakur Mandal, S.P.S.R.Nellore District.

For ANDOSMINING SOLUTIONS
 Authorized person of Empanelled Agency
A. V. Narayana
T. NATHANIEL

Deputy General Manager (Geology)
 The A.P. Mineral Development Corporation Ltd.,
 (A Government of A.P. Undertaking)
 # 29/1D, Tadigadapa to Enikepadu 100 Ft. Rd.
 KANURU, VUJAYAWADA-521 137
 Krishna District.

Director of Mines and Geology
 Govt. of Andhra Pradesh
 Ibrahimpatnam Vijayawada.
 Krishna District.

Asst. Director of Mines & Geology
 SPSR Nellore Dist. (A.P.)

Asst. Director of Mines & Geology
 SPSR Nellore Dist. (A.P.)

Asst. Director of Mines & Geology
 SPSR Nellore Dist. (A.P.)

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From

E. Narasimha Reddy, M.Sc.
Deputy Director of Mines &
Geology(FAC),
Nellore.



M/s. The Andhra Pradesh Mineral
Development Corporation Limited,
D.No. 294/1D,
100 feet Road,
Tadigadapa to Enikepadu Road
Tadigadapa, Vijayawada - 521137,
A.P, Ph.No.0866 2429999.

Letter No.530/MP/Silica Sand/NLR/2020, dated: 21.04.2020

Sir,

Sub :- Mines & Minerals - Quarry Lease applied area of M/s. The Andhra Pradesh Mineral Development Corporation Limited, for Silica Sand, over an extent of of 4.67 Hectares / 11.54 Acres in Sy.No. 612/P, 613/P, 615/P, 616/P & 617/P of Thamminapatanam Village, Chillakur Mandal, SPSR Nellore District - Mining Plan - Approved - Regarding.

- Ref:-
1. Proceeding No.28594/P.RQP/01, dated 13.05.2016 of the Director of Mines and Geology, Ibrahimpatnam.
 2. Memo No.MG0POLI/42/2019-M-II, dated 09.01.2020 issued by the Government of Andhra Pradesh, Industries & Commerce (Mines-II) Department.
 3. Proceedings No.1169/D8/2020, dated.04.03.2020, of the Director of Mines and Geology, Ibrahimpatnam.
 4. Mining Plan submitted on 20.04.2020 filed by M/s. The Andhra Pradesh Mineral Development Corporation Limited.

In exercise of the powers conferred by the Director of Mines and Geology, Hyderabad, through the reference 1st cited and keeping in view of the proceedings issued by the Director of Mines and Geology vide reference 3rd cited, I hereby approve the Mining Plan for a period of one(01) year, in respect of Quarry Lease applied area of M/s. The Andhra Pradesh Mineral Development Corporation Limited for Silica Sand, over an extent of 4.67 Hectares / 11.54 Acres in Sy.No. 612/P, 613/P, 615/P, 616/P & 617/P of Thamminapatanam Village, Chillakur Mandal, SPSR Nellore District, under Rule 7A of Andhra Pradesh Minor Mineral Concession Rules, 1966 read with G.O.Ms.No.56, Industries & Commerce (Mines-II) Department, dated:30.04.2016. This approval is subject to the following conditions.

1. The proposals contained in the approved mining plan shall be applicable from the date of execution of the lease and for the mining activities to be carried out within the lease hold area as per the approved mining plan only.

Contd...2

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2. This Mining Plan is approved without prejudice to any other laws applicable to the Quarry Lease area from time to time whether made by the Central Government, State Government or any other authority.
3. Approval of the Mining Plan does not in any way imply the approval of the Government in terms of any other provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and amended act 2015 and the Mineral Concession Rules 1960 (Amended Rules 2016) and any other laws including the Forest Conservation Act, 1980.
4. The Mining Plan is approved subject to strictly adhering to the Relevant Regulations of MMR 1961 and obtaining prior permission from Director General Mines Safety whenever and where ever it is required.
5. The approval authority does not owe the responsibility with regard to Assessment of the reserves, erroneous certification made by the R.Q.P. if any and approval is tentative, subject to Modification on new findings at a later date as per the provisions of (23 B & 23 D) of MCDR, 1988, since the evaluation is done on random basis.
6. The applicant/ lessee shall safeguard the structures, public buildings, roads, railway line, electric line and water bodies exists if any as per regulations 109 & 127 of MMR, 1961.

Encl: Approved Mining Plan.

Yours faithfully,

E. Venkatesh Reddy
Deputy Director of Mines & Geology (FAC),
Nellore.

- Copy submitted to the Director of Mines and Geology, Ibrahimpatnam along with A.M.P.
- Copy submitted to the Member of Secretary, Andhra Pradesh Pollution Control Board, Visakhapatnam along with AMP for information.
- Copy to Sri P.V.Satyanarayana, RQP, Lattice, Bommasani Sadhan, 2nd Floor, Near One Center, Gollapudi, Vijayawada - 521225, Krishna Distict for information.
- Copy submitted to the Regional Controller of Mines, IBM, Sultan Bazar, Hyderabad along with A.M.P.
- Copy submitted to the Director of Mines Safety, Gruhakalpa (Block-2), Nampally, Hyderabad for favour of information.
- Copy to the Asst. Director of Mines and Geology, Nellore along with A.M.P.

//2//

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Copy to the Asst. Director of Mines and Geology, Nellore along with A.M.P.

**GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY:: IBRAHIMPATBAM.
[PRESENT: SRI V.G.VENKATA REDDY DIRECTOR]**

PROCEEDINGS NO.1163/D8/2020-2

dt:06.10.2020.

Sub:- Mines & Quarries – Grant of Quarry Lease for Silica Sand for an extent of 4.98 Hectares in Sy.No.589 & 594/P in Block No.43 of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada - Orders – Issued.

- Ref:-
1. Quarry Lease Application dated.31.01.2020 from M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada.
 2. ADM&G, Nellore File.No.384/P/2020, dt.06.02.2020.
 3. This Office Proc.No.1169/D8/2020, dated:04.03.2020.
 4. Letter No.APMDC/12047/01/2020-Geology/1601,dt:18.09.2020 of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada.

ORDER:-

Through the reference 1st cited, M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada filed an application for grant of Quarry Lease for Silica Sand for an extent of 4.98 Hectares in Sy.No.589 & 594/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District for period of 20 years. The said quarry lease application was received by the Asst. Director of Mines and Geology, Nellore on 31.01.2020.

Through the reference 2nd cited, the Asst. Director of Mines and Geology, Nellore submitted proposals recommending for grant of quarry lease for Silica Sand for an extent of 4.98 Hectares in Sy.No.589 & 594/P in Block No.43 of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District with a depth of 2 meters only in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada.

After careful examination of the proposals of the ADM&G, Nellore, a proceedings were issued to M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada vide ref 3rd cited to submit Approved Mining Plan along with Consent for Establishment (CFE) from APPCB and Environmental Clearance.

Through the reference 4th cited, M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada submitted Mining Plan approved by the Deputy Director of Mines and Geology, Nellore, Vide Lr.No.489/MP/Silica/NLR/2020, dt:20.04.2020 along with Environmental Clearance issued by SEIAA, Vijayawada vide Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, dated:08.07.2020 and copy of Consent for Establishment (CFE) issued by the Joint Chief Environmental Engineer, Vijayawada vide Order No.N-510/APPCB/ZO-VJA/CFE/RED/2020, dated:21.08.2020 and also Consent for Order No. N-510/APPCB/ZO-VJA/CFO/W&A/2020, dated:11.09.2020 and requested to grant lease in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada over the subject area.

As per the Approved Mining Plan the Mineable Reserves for **Silica Sand 1,97,688 MTs**, proposed for mining is up to 2 meter from the surface.

The Environment Clearance was issued on **08.07.2020** for average production of **Silica Sand 1,97,688 TPA validity for a period of 1 year or life of mine or the expiry date of mine lease or land lease period issued by the government of A.P. whichever is earlier.**

The C.F.E was issued on **21.08.2020** for **Silica Sand proposed capacity 1,97,688 TPA validity for a period of 1 year on par with validity of EC issued by SEIAA or the expiry date of mine lease period issued by the government of A.P. whichever is earlier.**

The C.F.O was issued on **11.09.2020** for **Silica Sand proposed capacity 1,97,688 TPA for a period ending with 07.07.2021 in Concurrence with EC Validity or the expiry of date of mine lease period issued by the government of A.P. whichever is earlier.**

Under the Circumstances stated above and in exercise of the powers conferred under Rule 12(5) (a) (i) of APMMC Rules, 1966, a quarry lease for **Silica Sand** for an extent of **4.980 Hectares** in **Sy.No.589 & 594/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District** is hereby granted in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada for a period of **02 years** subject to the following conditions and the conditions mentioned in the appendix enclosed to this order, other terms and conditions and subsequent amendments, executive instructions issued there on from time to time.

1. The grantee shall pay the following amounts before execution of the lease deed:-
 - (i) Dead Rent :: Rs. 20,000/- per hectare per annum.
 - (ii) Land Assessment :: As per rates fixed by the Revenue Department
 - (iii) Cess on Land Assessment :: At the rate of Rs.0.37 paise per rupee on Land Assessment.
 - (iv) Security Deposit :: A sum equivalent to one year dead rent.
2. The grantee shall execute the lease deed in Form "G" within (60) days from the date of grant as per Rule 12 (5) (e) of A.P.M.M.C.Rules, 1966.
3. The grantee shall pay Seigniorage Fee in advance along with DMF and MERIT as detailed below and dispatch the Granite under a valid dispatch permit and transit form issued by Asst. Director of Mines and Geology concerned.

Seigniorage Fee	Per Metric Tonne
Silica Sand	Rs.100/-
MERIT	2% of Seigniorage fee
DMF	30% of Seigniorage Fee

4. The grantee shall pay the dead rent, Land Assessment and Cess on Land Assessment one month in advance i.e., before 1st March of every year during the subsistence of the lease period regularly whether formally demanded and called for or not.
5. The grantee shall pay Seigniorage fee as per the rates prescribed from time to time under item no.16, 20 and 31 (i) (ii) Schedule-I in advance for quantity intended to be dispatched and then only of dispatch the material under the dispatch permit and transit forms obtained from the Asst. Director concerned. The Grantee shall furnish details of dispatches immediately soon after the dispatches of material as per Rules 12 (5) (h) (iii) of A.P.M.M.C.Rules,1966.

- average
6. The grantee should pay Seigniorage fee or dead rent whichever is higher on the mineral dispatched or consumed from the land at the rates specified under Schedule-I and II as the case may be in accordance with Rule 10(1) of A.P.M.M.C. Rules, 1966.
 7. Before completion of the validity of (07.07.2021) i.e., on or before 06.07.2021 period of CFO, the grantee should submit CFO afresh for further continuation of quarry operations.

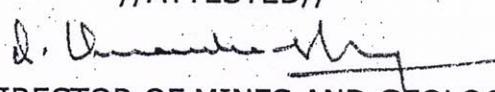
Note:-The grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to mis-representation or fraud or in excess of authority.

Sd/-V.G.VENKATA REDDY
DIRECTOR OF MINES AND GEOLOGY

To
M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada,
D.No. 294/1D, 100 Feet Road,
Tadigadapa to Enikepadu Road,
Tadigadapa, Vijayawada -521137, A.P.

Copy to the Asst. Director of Mines and Geology, Nellore along with File No. 384/P/2020..... **By RPAD.**
Copy to the Deputy Director of Mines and Geology, Nellore for information.

//ATTESTED//


for DIRECTOR OF MINES AND GEOLOGY

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY
Proceedings of the Assistant Director of Mines and Geology, Nellore
(Present : Sri D.Rama Mohan Rao, M.Sc.(Tech), Asst. Director)

Proceedings No: 384/P/2020

Date: 04-02-2021.

Sub: Mines & Quarries – Minor Minerals – Quarry Lease for Silica Sand over an extent of 4.980 Hectares in Sy.No. 589 & 594/P of Thamminapatnam Villlage, Chillakur Mandal, SPSR Nellore District – Granted in favour of M/s Andhra Pradesh Mineral Development Corporation Limited for a period of 2 years – Work Order – Issued – Regarding.

Ref: 1) Proceedings No. 1163/D8/2020-2, dated 06.10.2020 of the Director of Mines & Geology, Ibrahimpatnam, Vijayawada.

2) Letter dated 13.11.2020 & 28.11.2020 by M/s Andhra Pradesh Mineral Development Corporation Limited.

3) Proceedings No. 1163/D8/2020-2, dated 01.02.2021 of the Director of Mines & Geology, Ibrahimpatnam, Vijayawada.

4) Affidavit dated 04.02.2021 of the Deputy General Manager (Geology) of M/s Andhra Pradesh Mineral Development Corporation Limited

@@@

ORDER:

Through the reference 1st cited, the Director of Mines and Geology, Ibrahimpatnam, Vijayawada has granted Quarry Lease for Silica Sand over an extent of 4.980 Hectares in Sy.No. 589 & 594/P of Thamminapatnam Villlage, Chillakur Mandal, SPSR Nellore District for a period of 2 years in favour of M/s Andhra Pradesh Mineral Development Corporation Limited subject to the conditions mentioned in the appendix enclosed to this order and also subject to the satisfaction of APMMC Rules 1966 and amendments thereon from time to time.

In the reference 2nd cited, the grantee M/s Andhra Pradesh Mineral Development Corporation Limited has submitted required documents except MDCC and requested to execute the Quarry Lease deed.

Further through the reference 3rd cited, the Director of Mines & Geology, Ibrahimpatnam, Vijayawada has issued orders for extension of time for thirty (30) days to execute the subject granted area.

Through the reference 4th cited the Deputy General Manager (Geology) of M/s Andhra Pradesh Mineral Development Corporation Limited has submitted Affidavit in lieu of MDCC.

In the light of the circumstances stated above, the lease deed is executed in favour of M/s Andhra Pradesh Mineral Development Corporation Limited on 04-02-2021 and hereby permitted to commence the quarrying operations for Silica Sand over an extent of 4.980 Hectares in Sy.No. 589 & 594/P of Thamminapatnam Villlage, Chillakur Mandal, SPSR Nellore District for a period of 2 years with effect **from 04-02-2021 to 03-02-2023** subject to the provisions of Andhra Pradesh Minor Minerals Concession Rules, 1966 and subject to the following conditions mentioned in the Appendix enclosed to this order and subsequent conditions, instructions issued thereon by the Government from time to time.

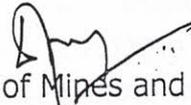
The lessee should maintain all the records and accounts in the prescribed forms specified by the Government. **The lessee should transport the material by vehicles within the limits prescribed by the Transport Department** and submit necessary quarterly returns in Form-C as to reach the Director of Mines and Geology, Ibrahimpatnam, Vijayawada, Deputy Director of Mines and Geology, Nellore and

Assistant Director of Mines and Geology, Nellore for each and every quarter as per Rules. The lease deed is executed subject to the condition that the security deposit should renew by the lessee till the expiry of the lease period.

SPECIAL CONDITIONS

- ❖ The lessee shall work the quarry up to 2 mts depth from the surface level. The lessee shall not work within 45 meters of any railway line or of any public works or of any public roads or buildings or of other permanent structures as per Regulation 109 of Metalliferrous Mines regulations 1961. Horizontal distance of 15 meters from either bank of a River or Canal or from the boundaries of Lake, Tank or other surface reservoirs as per Regulations 127 of M.M. Regulations 1961 and also with regard to the safety margins to be left to the highway and other villagers Roads.
- ❖ Before completion of the validity of (07.07.2021) i.e., on or before 06.07.2021 period of CFO, the grantee should submit CFO afresh for further continuation of quarry operations.

Note:- The grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to mis-representation or fraud or in excess of authority.


Asst. Director of Mines and Geology,
Nellore

To
M/s Andhra Pradesh Minerals
Development Corporation Limited,
Door No. 294/1D,
100 Feet Road,
Tadigadapa to Enikepadu Road,
Tadigadapa, Vijayawada – 521 137, A.P

Copy submitted to :

- The Director of Mines and Geology, Ibrahimpatnam, Vijayawada for favour of information.
- The District Collector, Nellore for favour of information.
- The Deputy Director of Mines and Geology, Nellore for favour of information.
- The Zonal Manager, APIIC Ltd, Nellore for favour of information.

Copy to the Tahsildar, Chillakur for information.

Copy to the Deputy Director General of Mines Safety, Nellore with lease deed and plan for information.

Copy to the Labour Enforcement Officer, Nellore together with lease deed plan for favour of information.

DISTRICT : S.P.S.R.NELLORE
 MANDAL : CHILLAKUR
 VILLAGE NAME : THAMMINAPATNAM
 SY.NO:589 & 594P

True North
 Scale:1:4000
 (or)
 1 cm=40 mts

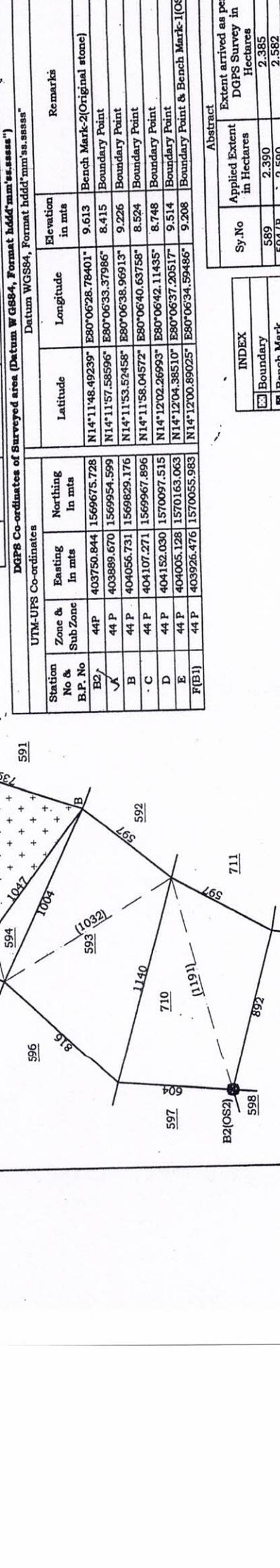
NOTE 1 The DGPS survey for the area is taken up by synchronizing nearest Survey Of India Ground Control Point at Govt Hospital, Chintavaram Village, Chillakur Mandal, S.P.S.R.Nellore District. By Establishing two Control Points B1 & B2 at Thamminapatnam Villages, Chillakur Mandal, S.P.S.R.Nellore District. Taking in to a account of SOI GCP. Chandragiri SOI UTM Co-ordinates E 395197.454 N 1564083.270 (MSL+7.502)

NOTE 2 The DGPS Survey done in Static & RTK Mode.

Plan Showing the Surveyed & Demarcated area in favour of **M/s. A.P.M.D.C. Ltd.**, for Silica Sand over an extent of 4.967 Hectares in Sy.Nos.589 & 594P of Thamminapatnam Village, Chillakur Mandal, S.P.S.R.Nellore District.

Surveyed area Angular Measurements			Surveyed area Linear Measurements				
Point At Fore Lines	Back and Fore Lines	Interior Included angle as per DGFS line	Remarks	Line	Distance as per FMB in Mts	Distance as per DGFS Survey in Mts	Remarks
A	A-F-A-B	106°56'42"	Survey Point	A-B	209.400	208.903	Survey Line
B	B-A,B-C	073°07'14"	Survey Point	B-C	147.800	147.640	Survey Line
C	C-B,C-D	179°01'56"	Survey Point	C-D	137.200	137.129	Survey Line
D	D-C,D-E	094°59'46"	Survey Point	D-E	161.000	160.862	Survey Line
E	E-D,E-F	102°15'05"	Survey Point	E-F	133.000	132.862	Survey Line
F	F-E,F-A	163°39'17"	Survey Point	F-A	108.000	107.858	Survey Line

UTM-UPS Co-ordinates				Datum WGS84, Format hddd'mm'ss.ssasas'			
Station No & B.P. No	Zone & Sub Zone	Easting In mts	Northing In mts	Latitude	Longitude	Elevation in mts	Remarks
B2	44 P	403750.844	1569675.728	N14°11'48.49239"	E80°06'28.79401"	9.613	Bench Mark-2(Original stone)
B	44 P	403889.670	1569954.599	N14°11'57.58596"	E80°06'33.37986"	8.415	Boundary Point
B	44 P	404056.731	1569829.176	N14°11'53.52458"	E80°06'38.96913"	9.226	Boundary Point
C	44 P	404107.271	1569967.896	N14°11'58.04572"	E80°06'40.63758"	8.524	Boundary Point
D	44 P	404152.030	1570097.515	N14°12'02.26993"	E80°06'42.11435"	8.748	Boundary Point
E	44 P	404005.128	1570163.063	N14°12'04.38510"	E80°06'37.20517"	9.514	Boundary Point
F(B1)	44 P	403926.476	1570055.983	N14°12'00.89025"	E80°06'34.59486"	9.208	Boundary Point & Bench Mark-1(OS)



INDEX

- Boundary
- Bench Mark
- Original Stone(OS)

Abstract

Sy.No	Applied Extent in Hectares	Extent arrived as per DGFS Survey in Hectares
589	2.390	2.385
594/P	2.590	2.582
Total	4.980	4.967

Applicant: **T. Nathaniel**

Authorized person of Empanelled Agency: **T. Nathaniel**

For ANOOSRI MINING SOLUTIONS

Director of Mines and Geology
 Govt. of Andhra Pradesh
 Ibrahimpatnam, Vijayawada.
 Krishna District.

Deputy General Manager (Geology)
 The A.P. Mineral Development Corporation Ltd.,
 (A Government of A.P. Undertaking)
 # 294/1D, Tadigadapa to Enikepadu 100 Ft. Rd.
 KANURU, VUJAYAWADA-521 137

Director of Mines & Geology
 SPSR Nellore Dist. (A.P)

4

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From
E. Narasimha Reddy, M.Sc.,
Deputy Director of Mines &
Geology(FAC),
Nellore.

To
M/s. The Andhra Pradesh Mineral
Development Corporation Limited,
D.No.294/1D,
100 feet Road,
Tadigadapa to Enikepadu Road
Tadigadapa, Vijayawada - 521137,
A.P, Ph.No.0866 2429999.

Letter No. 489/MP/Silica Sand/NLR/2020, dated: 20.04.2020

Sir,

Sub :- Mines & Minerals - Quarry Lease applied area of M/s. The Andhra Pradesh Mineral Development Corporation Limited, for Silica Sand, over an extent of 4.980 Hectares / 12.30 Acres in Sy.No.589 & 594/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District - Mining Plan - Approved - Regarding.

- Ref:-
1. Proceeding No.28594/P.RQP/01, dated:13.05.2016 of the Director of Mines and Geology, Ibrahimpatnam.
 2. Memo No.MG0POLI/42/2019-M.II, dated:09.01.2020 issued by the Government of Andhra Pradesh Industries & Commerce (Mines-II) Department.
 3. Proceedings No.1169/D8/2020, dated:04.03.2020, of the Director of Mines and Geology, Ibrahimpatnam.
 4. Mining Plan submitted on 16.04.2020 filed by M/s. The Andhra Pradesh Mineral Development Corporation Limited.

In exercise of the powers conferred by the Director of Mines and Geology, Hyderabad, through the reference 1st cited and keeping in view of the proceedings issued by the Director of Mines and Geology vide reference 3rd cited, I hereby approve the Mining Plan for a period of one(01) year, in respect of Quarry Lease applied area of M/s. The Andhra Pradesh Mineral Development Corporation Limited for Silica Sand, over an extent of 4.980 Hectares / 12.30 Acres in Sy.No.589 & 594/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District, under Rule 7A of Andhra Pradesh Minor Mineral Concession Rules, 1966 read with G.O.Ms.No.56, Industries & Commerce (Mines-II) Department, dated:30.04.2016. This approval is subject to the following conditions.

1. The proposals contained in the approved mining plan shall be applicable from the date of execution of the lease and for the mining activities to be carried out within the lease hold area as per the approved mining plan only.

Contd...2

//2//

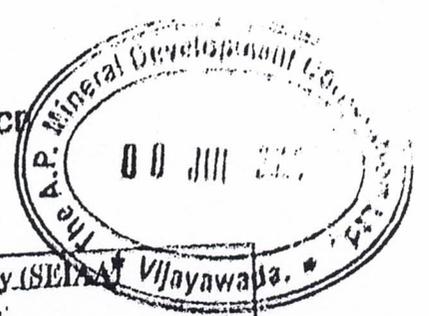
2. This Mining Plan is approved without prejudice to any other laws applicable to the Quarry Lease area from time to time whether made by the Central Government, State Government or any other authority.
3. Approval of the Mining Plan does not in any way imply the approval of the Government in terms of any other provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and amended act 2015 and the Mineral Concession Rules 1960 (Amended Rules 2016) and any other laws including the Forest Conservation Act, 1980.
4. The Mining Plan is approved subject to strictly adhering to the Relevant Regulations of MMR 1961 and obtaining prior permission from Director General Mines Safety whenever and where ever it is required.
5. The approval authority does not owe the responsibility with regard to Assessment of the reserves, erroneous certification made by the R.Q.P. if any and approval is tentative, subject to Modification on new findings at a later date as per the provisions of (23 B & 23 D) of MCDR, 1988, since the evaluation is done on random basis.
6. The applicant/ lessee shall safeguard the structures, public buildings, roads, railway line, electric line and water bodies exists if any as per regulations 109 & 127 of MMR, 1961.

Encl: Approved Mining Plan.

Yours faithfully,

E. Narasimha Reddy
Deputy Director of Mines & Geology (FAC),
Nellore.

- Copy submitted to the Director of Mines and Geology, Ibrahimpatnam along with A.M.P.
- Copy submitted to the Member of Secretary, Andhra Pradesh Pollution Control Board, Visakhapatnam along with AMP for information.
- Copy to Sri K. Santhosh Kumar, RQP, Flat No.7, Door No.6-101/10, Sri Sai Durga Nilayam, Krishna Nagar Road, Madhurawada-41, Visakha Patnam district for information.
- Copy submitted to the Regional Controller of Mines, IBM, Sultan Bazar, Hyderabad along with A.M.P.
- Copy submitted to the Director of Mines Safety, Gruhakalpa (Block-2), Nampally, Hyderabad for favour of information.
- Copy to the Asst. Director of Mines and Geology, Nellore along with A.M.P.



State Level Environment Impact Assessment Authority (SEIAA) Vijayawada.

Andhra Pradesh
Ministry of Environment, Forests & Climate Change,
Government of India

D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada -520010

REGD. POST WITH LACK DUE
08/07/2020

Order No. SEIAA/AP/NLR/MIN/05/2020/1853 193 .

Sub SEIAA, A.P - 4.98 Ha Silica Sand of M/s. Andhra Pradesh Mineral Development Corporation Limited at Sy.No. 589 & 594P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh - Environmental Clearance - Reg.

I. This has reference to your application submitted through online on 21.05.2020 (proposal No. SIA/AP/MIN/152362/2020), seeking Environmental Clearance for the 4.98 Ha Silica Sand Mine at Survey No. 589 & 594P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh in favour of M/s. Andhra Pradesh Mineral Development Corporation Limited. It was reported that the nearest human habitation viz., Tigapalem (V) exists at a distance of about 0.368 km from the mine lease area. It was noted that the capital investment of the project is Rs.62.0 lakhs and capacity of the Project is as follows:

Mining of Silica Sand - 1,97,688 TPA in 4.98 Ha.

II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

i. The location of the mine is as following:

Sl.No	Latitude	Longitude
1.	14°11'58.69"N	80°06'29.22"E
2.	14°11'57.19"N	80°06'36.03"E
3.	14°12'01.97"N	80°06'35.68"E
4.	14°12'06.43"N	80°06'35.26"E
5.	14°12'06.44"N	80°06'29.89"E
6.	14°12'02.20"N	80°06'28.97"E

ii. It is an open cast manual method mine. Life of mine is 1 year. The total mine lease area is 4.98 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA

Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 25.06.2020 as follows: The representatives of the project proponent APMDC Ltd. and their consultant M/s. SV ENVIRO LABS & CONSULTANTS have attended the Online meeting. The Committee recommended for issue of Environmental clearance to this Silica sand mining project for the production quantities – 1,97,688 MTPA, duly stipulating a condition that the project proponent shall maintain the setback width of 7.5 meters buffer zone all around the mine lease area for greenbelt development and only manual excavation of mining shall be carried out. The EC is valid for ONE year or the life of mine, whichever is earlier.

- All the silica sand are to be accounted for authorized users for the purpose of silica users only, an undertaking shall be submitted.
- Sand quality report for salinity, Electrical Conductivity, chlorides, pH shall be submitted.
- Green belt shall be taken up in the peripheral Bufferzone of 7.5 m width all along the boundary of the mine and planted with casuarina plantation.
- APSEIAA Sub-committee guidelines shall be implemented;
- Strictly manual mining only is permitted.
- The validity of the EC is for 1 year or the life of mine which is earlier.

The project proponent shall allocate sufficient funds for implementation of CSR. The project proponent shall allocate sufficient funds for implementation of SR activities as committed by the representative along with the EMP. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 03.07.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall maintain the setback width of 7.5 meters buffer zone all around the mine lease area for greenbelt development and only manual excavation of mining shall be carried out.
- iii. The EC is valid for ONE year or the life of mine, which is earlier.
 - All the silica sand are to be accounted for authorized users for the purpose of silica users only, an undertaking shall be submitted.
 - Sand quality report for salinity, Electrical Conductivity, chlorides, pH shall be submitted.

- Green belt shall be taken up in the peripheral Bufferzone of 7.5 m width all along the boundary of the mine and planted with casuarina plantation.
- APSEIAA Sub-committee guidelines shall be implemented;
- Strictly manual mining only is permitted.
- The validity of the EC is for 1 year or the life of mine which is earlier.
- iv. The project proponent shall allocate sufficient funds for implementation of CSR.
- v. The project proponent shall allocate sufficient funds for implementation of SR activities as committed by the representative along with the EMP.
- vi. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- vii. The avenue plantation (tall plants), of at least 1.5m height, for 1 km length of the approach road on either side of the road is to be developed and maintained. The entire plantation is to be completed in the first year itself.
- viii. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1) Air Pollution:-

- i. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form 1.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned Regulatory Authority, by the proponent, without which mining shall not be taken up.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained. Concerned Regulatory Authority Prior instructions /guidance shall be taken for this activity
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF&CC, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission. Regulatory Authority, prior concurrence shall be taken for this activity.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
 - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs. Regulatory Authority instructions be taken if there are any better alternatives.
- viii. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 9.5 KLD. Out of that, 5.0 KLD is used for Dust suppression; 2.0 KLD is used for Greenbelt; 2.5 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. Prior approval of Regulatory Authority concerned must be taken for this activity
- ii. The following measures are to be adopted to control erosion of dumps:-
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes. Regulatory Authority, prior concurrence shall be taken for this activity.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and other Wastes (Management, and transboundary movement) Rules, 2016 to the recyclers authorized by APPCB.
- iv. The proponent shall ensure proper reclamation of mined out area in consultation with the mining department.
- v. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. This order is valid for a period of 1 years or life of mine or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMF/W dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD

mines to check whether necessary clearances from revenue department are obtained.

- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, Gol, New Delhi, as applicable.
- xiii. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- xiv. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xv. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District

Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

- xvi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xvii Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xviii Personnel working in dusty areas should wear protective respiratory devices
i. and they should also be provided with adequate training and information on safety and health aspects.
- xix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xx. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xxi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xxii The funds earmarked for environmental protection measures (**Capital cost Rs.3.94 Lakhs and Recurring cost Rs.3.0 Lakhs /annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xxiii At least 2% of the total project cost shall be allocated for Corporate
i. Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xxiv The project proponent shall submit the copies of the environmental clearance

to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- xxv The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxv The SEIAA or any other competent authority may alter/modify the above
- i. conditions or stipulate any further condition in the interest of environment protection.
 - ii. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
 - iii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxi Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxx The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxx SEIAA also reserves the right to cancel the EC issued at any time, if EC has
- i. been obtained by the proponent through suppression of any information or furnishing false information.
 - ii. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

MEMBER SECRETARY,
SEIAA, A.P.

MEMBER,
SEIAA, A.P.

CHAIRMAN,
SEIAA, A.P.

SPECIAL SECRETARY TO GOVT

To
M/s. Andhra Pradesh Mineral Development
Corporation Limited,
Mr. M. Madhusudhan Reddy,
The Vice Chairman and Managing Director,
Door.no.294/1D, 100 Feet Road of Tadigadapa to Enikeadu,
Kanur, Vijayawada, Krishna District-521137, A.P.
Ph.9491035727

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.

THE SEIAA, A.P. HAS APPROVED THE ORDER IN E-OFFICE.

M. Gokul
8/7/20
Senior Environmental Engineer
State Environment Impact
Assessment Authority
Govt. Of Andhra Pradesh



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.
Phone: 0866-2546218
Email: zovja-jcee@appcb.gov.in
Website : www.pcb.ap.gov.in

RED CATEGORY
CONSENT ORDER

Consent Order No: N-510/APPCB/ZO-VJA/CFOW&A/2020

Dt:11.09.2020

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine – 4.98 Ha),
Sy. No. 589 & 594(P), Thamminapatnam (V),
Chillakur (M), SPSR Nellore District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.6	Septic tank followed by soak pit.

(ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
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This Consent Order is valid for manufacture the following products along with quantities only:

S.No.	Name of the Activity	Extent	Capacity
1.	Mining of Silica Sand	4.98 Ha.	1,97,688 TPA

This Consent order shall be valid for a period ending with 07.07.2021 in concurrence with EC validity or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

Nambada Venkata
Bhaskara Rao

Digitally signed by Nambada
Venkata Bhaskara Rao
Date: 2020.09.11 13:03:06
+05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine – 4.98 Ha),
Sy. No. 589 & 594(P), Thamminapatnam (V),
Chillakur (M), SPSR Nellore District.
E-mail: apmdcltd@gmail.com

Copy to the Environmental Engineer, Regional Office, Nellore for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

SCHEDULE – A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main entrance of the mine, on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE – B

WATER:

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Description	Quantity (KLD)
1.	Dust suppression	5.0
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.5

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR :

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Details of Fugitive Emissions :	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

- 3) The mine operator shall comply with ambient air quality standards of SO₂ – 80 µg/m³; NO_x – 80 µg/m³; PM_{2.5} – 60 µg/m³; PM₁₀ – 100 µg/m³, measured at factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time : (6 AM to 10 PM) – 75 dB(A)
Night time: (10 PM to 6 AM) – 70 dB(A)

SOLID WASTE:

- 4) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Name of the Solid Waste	Quantity	Mode of disposal

GENERAL CONDITIONS:

- 5) The mine occupier shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
- 6) The air pollution control measures like water sprinklers shall be installed and put in operation along with the commissioning of the activity.
- 7) The mine occupier shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 8) The following rules and regulations notified by the MOE&F, GOI shall be implemented.
- a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2010.
 - d) E-waste (Management) Rules, 2016.
 - e) Plastic Waste Management Rules, 2016.
 - f) Construction and demolition waste Management Rules, 2016.
 - g) Fly Ash Notification, 2016.
 - h) Solid Waste Management Rules, 2016.
- 9) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a. Daily production details
 - b. Quantity of Effluents generated, treated, recycled/reused.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents, Ambient Air Quality and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of hazardous waste.
- 10) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.

- 11) The mine occupier shall comply with conditions stipulated in the CFE order issued by the Board on 21.08.2020.
- 12) The mine occupier shall scrupulously comply with conditions stipulated by the SEIAA, AP., (MoEF&CC, GoI) in the Environmental Clearance order dt. 08.07.2020.
- 13) The mine occupier shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 14) The mine occupier maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 15) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 16) The mine operator shall provide fencing stones to earmarked boundary of the mine area and also to mark the setback distance for the canal by providing fencing stones.
- 17) The mine operator shall provide & continuously operate Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generates during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 18) The mine occupier shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 19) The mine occupier shall carry out the mining as per the approved mining plan.
- 20) The fugitive emissions from all sources shall be controlled regularly.
- 21) The mine occupier shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 22) The mine occupier shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 23) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air. Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 24) The mine occupier shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 25) The mine occupier shall develop greenbelt with tall growing trees all along the boundary.
- 26) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 27) The mine occupier shall comply with all the directions issued by the Board from time to time.
- 28) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 29) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 30) The Order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 31) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

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Rao

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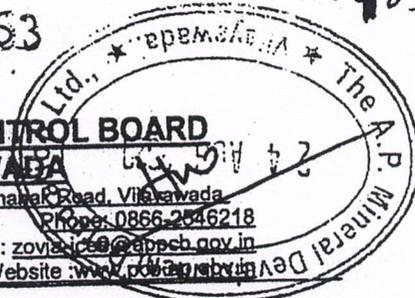
JOINT CHIEF ENVIRONMENTAL ENGINEER

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ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunagar Road, Vijayawada
 Phone: 0866-2546218
 Email: zovis@appcb.gov.in
 Website: www.appcb.gov.in



CONSENT ORDER FOR ESTABLISHMENT

Order No.N-510/APPCB/ZO-VJA/CFE/RED/2020

Date :21.08.2020

Sub: APPCB-ZO-VJA – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Andhra Pradesh Mineral Development Corporation Limited – (Silica Sand Mine - 4.98 Ha.), Sy. No. 589 & 594(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref:

1. EC Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, Dt.08.07.2020.
2. Industry's CFE application received at Regional Office, Nellore on 12.08.2020 through APOCMMS.
3. RO, Nellore inspection report dt. 17.08.2020.
4. CFE committee meeting held at ZO, Vijayawada on 20.08.2020.

* * *

I. In the reference 2nd cited M/s. Andhra Pradesh Mineral Development Corporation Limited (Silica Sand Mine - 4.98 Ha.) has submitted an application to the Board seeking Consent for Establishment (CFE) for to carryout open cast manual method mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of Rs. 62.0 Lakhs (Rupees Sixty Two Lakhs only).

Activity	Extent	Proposed capacity
Mining of Silica Sand	4.98 Ha.	1,97,688 TPA

II. As per the application, the above activity is to be located at Sy. No. 589 & 594(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District.

III. The co-ordinates of the mine are mentioned below :

S.No.	Latitude	Longitude
1.	14° 11' 58.69"N	80° 06' 29.22"E
2.	14° 11' 57.19"N	80° 06' 36.03"E
3.	14° 12' 01.97"N	80° 06' 35.68"E
4.	14° 12' 06.43"N	80° 06' 35.26"E
5.	14° 12' 06.44"N	80° 06' 29.89"E
6.	14° 12' 02.20"N	80° 06' 28.97"E

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- IV. The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 14.08.2020 and observed that the site is surrounded by **East** : Vacant sandy lands; **West** : Vacant sandy lands; **North** : Vacant sandy land & **South** : Vacant sandy land.
- V. The Board, after careful scrutiny of the application, verification report of Regional Office and recommendations of the CFE Committee during it's meeting held on 20.08.2020 at APPCB, Zonal Office, Vijayawada, hereby issues **CONSENT FOR ESTABLISHMENT** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. This order is valid for a period of 1 year on par with validity of EC issued by SEIAA or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

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Bhaskara Rao

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Date: 2020.08.21 16:23:54
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JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl : Schedules "A & B".

To
M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine- 4.98 Ha.),
D.No. 294/1D,
100 Feet Road of Tadigadapa to Enikepadu,
Kanuru, Vijayawada
Krishna District - 521137.

Email : apmdcltd@gmail.com

Copy to EE, RO, Nellore for information and necessary action.

4061

SCHEDULE - A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) The proponent shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

SCHEDULE - B

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

S.No.	Purpose	Quantity (KLD)
1.	Dust suppression	5.0
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.5

- 2) The maximum waste water generation (KLD) shall not exceed the following:

S.No	Source	Quantity (KLD)
1.	Domestic	1.6
	Total	1.6

S.No.	Wastewater generation	Mode of disposal
1.	Domestic : 1:6 KLD	Septic tank followed by soak pit

Air :

3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions :	Dust control measures	Standards to be complied (AAQ standards)
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

- 4) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
- 5) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60 µg/m³, PM₁₀ – 100µg/m³,
Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)
Night time (10 PM to 6 AM) - 70 dB(A).
- 6) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 7) The proponent shall establish four AAQ monitoring stations in the core zone as well as in the buffer zone and submit the analysis reports to APPCB regularly.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.
- 9) The proponent shall comply with the industry specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

10) The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.

Other Conditions :

- 11) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, in the Environmental Clearance order Dt. 08.07.2020.
- 12) The industry shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 13) The industry shall maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 14) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.

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- 15) The industry shall provide Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generates during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
 - 16) The industry shall provide fencing stones to earmarked boundary of the mine area and also to mark the set back distance for the Sona canals and R&B roads by providing fencing stones.
 - 17) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
 - 18) The proponent shall carry out the mining as per the approved mining plan.
 - 19) The fugitive emissions from all sources shall be controlled regularly.
 - 20) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
 - 21) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
 - 22) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
 - 23) The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
 - 24) The proponent shall develop greenbelt with tall growing trees all along the boundary
 - 25) The proponent shall not operate the mine without obtaining CFO of the Board.
 - 26) The proponent shall comply with all the directions issued by the Board from time to time.
 - 27) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
 - 28) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
 - 29) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

Nambada Venkata
Bhaskara Rao

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JOINT CHIEF ENVIRONMENTAL ENGINEER



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-icee@appcb.gov.in

Website : www.pcb.ap.gov.in

CONSENT ORDER FOR ESTABLISHMENT

Order No.N-510/APP/PCB/ZO-VJA/CFE/2021

Date : 27.11.2021

Sub: APPCB-ZO-VJA – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Andhra Pradesh Mineral Development Corporation Limited – (Silica Sand Mine - 4.98 Ha.), Sy. No. 589 & 594(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – **Issued – Reg.**

- Ref:**
1. EC Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, Dt.08.07.2020 (1,97,688 TPA).
 2. CFE order No: N-510/APP/PCB/ZO-VJA/CFE/RED/2020 Dt 21.08.2020
 3. CFO order No: N-510/APP/PCB/ZO-VJA/CFO/W&A/2020 Dt.11.09.2020 for the period upto 07.07.2021.
 4. Extension of EC order No:SEIAA/AP/E.G-84/2013-167.80 & 164.70 Dt.26.10.2021 for the period upto 31.03.2022.
 5. Industry's CFE (extension) application received at Regional Office, Nellore on 18.11.2021 through APOCMMS.
 6. RO, Nellore inspection report dt. 22.11.2021.
 7. CFE committee meeting held at ZO, Vijayawada on 25.11.2021.

* * *

- I. In the reference 5th cited M/s. Andhra Pradesh Mineral Development Corporation Limited (Silica Sand Mine - 4.98 Ha.) has submitted an application to the Board seeking Consent for Establishment (CFE) for to carryout open cast manual method mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of **Rs. 32.0 Lakhs** (Rupees Thirty Two Lakhs only).

Activity	Extent	Proposed capacity
Mining of Silica Sand	4.98 Ha.	1,01,408 TPA

- II. As per the application, the above activity is to be located at Sy. No. 589 & 594(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District.

III. The co-ordinates of the mine are mentioned below :

S.No.	Latitude	Longitude
1.	14 ⁰ 11' 58.69"N	80 ⁰ 06' 29.22"E
2.	14 ⁰ 11' 57.19"N	80 ⁰ 06' 36.03"E
3.	14 ⁰ 12' 01.97"N	80 ⁰ 06' 35.68"E
4.	14 ⁰ 12' 06.43"N	80 ⁰ 06' 35.26"E
5.	14 ⁰ 12' 06.44"N	80 ⁰ 06' 29.89"E
6.	14 ⁰ 12' 02.20"N	80 ⁰ 06' 28.97"E

- IV. The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 22.11.2021 and observed that the site is surrounded by **East** : Vacant sandy lands; **West** : Vacant sandy lands; **North** : Vacant sandy land & **South** : Vacant sandy land.
- V. The Board, after careful scrutiny of the application, verification report of Regional Office and recommendations of the CFE Committee during it's meeting held on 20.08.2020 at APPCB, Zonal Office, Vijayawada, hereby issues **CONSENT FOR ESTABLISHMENT (Extension)** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. This order is valid for a period of 31.03.2022 on par with validity of EC (Extension) issued by SEIAA on 26.10.2021 or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

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Venkata
Bhaskara Rao
JOINT CHIEF ENVIRONMENTAL ENGINEER

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Nambada Venkata
Bhaskara Rao
Date: 2021.11.27
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Encl : Schedules "A & B".

To
M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine- 4.98 Ha.),
D.No. 294/1D,
100 Feet Road of Tadigadapa to Enikepadu,
Kanuru, Vijayawada
Krishna District – 521137.

Email : apmdcltd@gmail.com

Copy to EE, RO, Nellore for information and necessary action.

SCHEDULE - A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The industry shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 and its Amendments thereof before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal to Appellate Authority located at Hyderabad.

SCHEDULE - B

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

S.No.	Purpose	Quantity (KLD)
1.	Dust suppression	5.0
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.5

- 2) The maximum waste water generation (KLD) shall not exceed the following:

S.No	Source	Quantity (KLD)
1.	Domestic	1.6
	Total	1.6

S.No.	Wastewater generation	Mode of disposal
1.	Domestic : 1.6 KLD	Septic tank followed by soak pit

Air :

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions :	Dust control measures	Standards to be complied (AAQ standards)
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

- 4) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
- 5) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60 µg/m³, PM₁₀ – 100µg/m³,
Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)
Night time (10 PM to 6 AM) - 70 dB(A).
- 6) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 7) The proponent shall establish four AAQ monitoring stations in the core zone as well as in the buffer zone and submit the analysis reports to APPCB regularly.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.
- 9) The proponent shall comply with the industry specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

- 10) The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.

Other Conditions :

- 11) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, in the Environmental Clearance order Dt. 08.07.2020 & Extension of validity of EC order dt. 26.10.2021.
- 12) The industry shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 13) The industry shall maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.

- 14) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 15) The industry shall provide Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generated during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 16) The industry shall provide fencing stones to earmarked boundary of the mine area and also to mark the set back distance for the Sona canals and R&B roads by providing fencing stones.
- 17) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 18) The proponent shall carry out the mining as per the approved mining plan.
- 19) The fugitive emissions from all sources shall be controlled regularly.
- 20) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 21) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 22) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 23) The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 24) The proponent shall develop greenbelt with tall growing trees all along the boundary
- 25) The proponent shall not operate the mine without obtaining CFO of the Board.
- 26) The proponent shall comply with all the directions issued by the Board from time to time.
- 27) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 28) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 29) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**Nambada
Venkata
Bhaskara Rao**
JOINT CHIEF ENVIRONMENTAL ENGINEER

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ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.
Phone: 0866-2546218
Email: zovja-jcee@appcb.gov.in
Website : www.pcb.ap.gov.in

CONSENT ORDER

Consent Order No: N-510/APPCB/ZO-VJA/CFOW&A/2021

Dt:10.12.2021

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine - 4.98 Ha.),
Sy. No. 589 & 594(P), Thamminapatnam Village,
Chillakur Mandal, SPSR Nellore District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.6	Septic tank followed by soak pit.

ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
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This Consent Order is valid for manufacture the following products along with quantities only:

S.No.	Name of the Activity	Extent	Capacity
S.No.	Mining of Silica Sand	4.98 Ha.	1,01,408 TPA

This Consent order shall be valid for a period ending with 31.03.2022 on par with validity of EC (Extension) issued by SEIAA on 26.10.2021 or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

Nambada
Venkata
Bhaskara Rao
JOINT CHIEF ENVIRONMENTAL ENGINEER

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To
M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine - 4.98 Ha.),
Sy. No. 589 & 594(P), Thamminapatnam Village,
Chillakur Mandal, SPSR Nellore District.
E-mail: apmdcltd@gmail.com

Copy to the Environmental Engineer, Regional Office, Nellore for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

SCHEDULE – A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CFO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE – B

WATER:

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Description	Quantity (KLD)
1.	Dust suppression	5.0
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.5

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR :

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm ³)

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
- 4) The mine operator shall comply with ambient air quality standards of **SO₂ – 80 µg/m³; NO_x – 80 µg/m³; PM_{2.5} - 60 µg/m³; PM₁₀ - 100 µg/m³**, measured at mine premises at the periphery of the mine area.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time : (6 AM to 10 PM) – 75 dB(A)
Night time: (10 PM to 6 AM) – 70 dB(A)

- 4) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
- 5) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

- 6) The mine operator shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
- 7) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures :
- a) The mine operator shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
 - b) In case the green belt is not possible in the surroundings compensatory green belt can be developed.

SOLID WASTE:

- 8) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal

- 9) The mine operator shall not increase the lease area against the grant of mine lease.
- 10) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 11) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.

- 12) The following rules and regulations notified by the MOEF&CC, GoI shall be implemented.
- a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001 and Amendments thereof.
 - d) E-waste (Management) Rules, 2016.
 - e) Plastic Waste Management Rules, 2016.
 - f) Construction and demolition waste Management Rules, 2016.
 - g) Fly Ash Notification, 2016.
 - h) Solid Waste Management Rules, 2016.
- 13) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a. Daily production details
 - b. Quantity of Effluents generated, treated, recycled/reused.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents, Ambient Air Quality and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of hazardous waste.

GENERAL CONDITIONS :

- 14) **The proponent shall scrupulously comply with conditions stipulated by the SEIAA, in the Environmental Clearance order Dt. 08.07.2020 & EC validity extension order dt. 26.10.2021.**
- 15) **The mine occupier shall comply with conditions stipulated in the CFE order issued by the Board on 27.11.2021.**
- 16) **The mine occupier shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.**
- 17) The mine occupier maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 18) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 19) The mine operator shall provide fencing stones to earmarked boundary of the mine area and also to mark the setback distance for the canal by providing fencing stones.
- 20) The mine operator shall provide & continuously operate Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generates during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 21) The mine occupier shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 22) The mine occupier shall carry out the mining as per the approved mining plan.
- 23) The fugitive emissions from all sources shall be controlled regularly.
- 24) The mine occupier shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 25) The mine occupier shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.

- 26) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air. Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 27) The mine occupier shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 28) The mine occupier shall develop greenbelt with tall growing trees all along the boundary.
- 29) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 30) The mine occupier shall comply with all the directions issued by the Board from time to time.
- 31) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 32) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 33) The Order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 34) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

**Nambada
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Bhaskara Rao**

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JOINT CHIEF ENVIRONMENTAL ENGINEER

	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/E.G.-84/2013-167.80 & 164.71

26/10/2021

Sub: SEIAA, A.P. - 4.98 Ha Silica Sand Mine of M/s. Andhra Pradesh Mineral Development Corporation Limited., Sy No. 589 & 594/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District - Extension of validity of Environmental Clearance - Issued - Reg.

Ref: 1. Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, dt. 08.07.2020.
2. Proponent letter dt. 13.09.2021.

- I. The SEIAA, AP had issued Environmental Clearance vide reference 1st cited for the Silica Sand Mine - 197688 TPA in the name of M/s. Andhra Pradesh Mineral Development Corporation Limited at Sy No. 589 & 594/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District.
- II. The proponent vide reference 2nd cited requested the SEIAA to extend the validity period of EC order upto 14.09.2021 with production capacity of Silica Sand Mine - 197688 TPA.
- III. Accordingly, the request of the proponent was examined by the State level Expert Appraisal Committee (SEAC) in its meetings held on 30.09.2021. Earlier the SEIAA was issued Environmental Clearance from vide Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, dated 08.07.2020 Silica Sand Mine in the name of M/s. Andhra Pradesh Mineral Development Corporation Limited with a production capacity of for 197688 TPA over an extent of 4.98 Ha in Sy No.589 & 594/P Thamminapatnam village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh for a period of one (1) year i.e., up to 07.07.2021. However, They haven't achieved the targeted production from this mine as per approved mining plan. They have submitted Form-I, due to the outbreak of COVID-19 pandemic lockdowns (total or partial). As per MoEF&CC Notification S.O. 221(E), Dated 18.01.2021 vide ref (3) "Notwithstanding any thing contained in this notification, the period from 1st April, 2020 to the 31st March 2021 shall not be considered for the proposed of calculation of the period of validity of Prior Environmental clearances granted under the provision of this notification in view of outbreak of Corona virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control. However, all activities undertaken during this period in respect of the Environment Clearance granted shall be treated as valid". They have requested for extension of validity of Environmental Clearance. The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OMs and detailed deliberations, recommended for issue of **Extension of Environmental Clearance valid up to 31.03.2022.**
- IV. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 11.10.2021 examined the proposal and the recommended for issue of

Extension of Environmental Clearance valid up to 31.03.2022.

V. The SEIAA, A.P, is hereby extended the validity period of the EC order issued vide Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, dated 08.07.2020 up to 31.03.2022.

VI. All other information mentioned and conditions stipulated in the EC order issued vide reference 1st cited remain the same.

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

Special Secretary To Govt

To

M/s. Andhra Pradesh Mineral Development Corporation Limited,
Mr. M. Madhusudhan Reddy,
The vice Chairman and managing Director,
D.No 294/1D, 100 Feet Road of Tadigadapa to Enikendu
Kanur, Vijayawada, Krishna District-521137,A.P.
Ph :- 9491035727.

Copy to:

1. Prof. V.S.R.K. Prasad, Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.



State Level Environment Impact Assessment Authority (SEIAA)

Andhra Pradesh

Ministry of Environment, Forests & Climate Change.

Government of India

D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre.

Chalamavari Street, Kasturibaipet, Vijayawada -520010

REGD. POST WITH ACK. DUE

08/07/2020

Order No. SEIAA/AP/NLR/MIN/04/2020/1813 215

Sub SEIAA, A.P - 4.67 Ha Silica Sand of M/s. Andhra Pradesh Mineral Development Corporation Limited at Sy.No. 612P, 613P, 615P, 616P, 617P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh - Environmental Clearance - Reg.

- I. This has reference to your application submitted through online on 29.04.2020 (proposal No. SIA/AP/MIN/152297/2020), seeking Environmental Clearance for the 4.67 Ha Silica Sand Mine at Survey No. 612P, 613P, 615P, 616P, 617P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh in favour of M/s. Andhra Pradesh Mineral Development Corporation Limited. It was reported that the nearest human habitation viz., Tigapalem (V) exists at a distance of about 0.45 km from the mine lease area. It was noted that the capital investment of the project is Rs.62.0 lakhs and capacity of the Project is as follows:

Mining of Silica Sand - 186800 TPA in 4.67 Ha.

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.
- i. The location of the mine is as following:

Sl.No	Latitude	Longitude
1.	14°11'44.31"N	80°06'04.49"E
2.	14°11'45.07"N	80°06'07.55"E
3.	14°11'33.17"N	80°06'12.27"E
4.	14°11'34.52"N	80°06'05.73"E
5.	14°11'37.35"N	80°06'06.61"E
6.	14°11'39.69"N	80°06'04.30"E

- ii. It is an open cast manual method mine. Life of mine is 1 year. The total mine lease area is 4.67 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC.

aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 25.06.2020 as follows: The representatives of the project proponent M/s APMDC Ltd. (DCM Geology) and their consultant M/s. SV ENVIRO LABS & CONSULTANTS have attended the Online meeting. The Committee recommended for issue of Environmental Clearance for one year to this proposed silica sand mining project for the production quantities: Silica sand - 186800 TPA, duly stipulating the following conditions that the project proponent shall carryout mining only Two meters depth sand from the top manually and no underwater mining is undertaken.

- All the silica sand are to be accounted for authorized users for the purpose of silica users only, an undertaking shall be submitted.
- Sand quality report for salinity, Electrical Conductivity, chlorides, fluorides, pH shall be submitted.
- Green belt shall be taken up in the peripheral Bufferzone of 7.5 m width all along the boundary of the mine and planted with casuarina plantation.
- APSEIAA Sub-committee guidelines shall be implemented;
- 50 m set back from Buckingham canal need to be maintained;
- Sand dunes at the southern boundary should not be mined;
- Strictly manual mining only is permitted.
- The validity of the EC is for 1 year or the life of mine which is earlier.

The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 03.07.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only Two meters depth sand from the top manually and no underwater mining is undertaken.
 - All the silica sand are to be accounted for authorized users for the purpose of silica users only, an undertaking shall be submitted.
 - Sand quality report for salinity, Electrical Conductivity, chlorides, fluorides, pH

shall be submitted.

- ✓ Green belt shall be taken up in the peripheral Bufferzone of 7.5 m width all along the boundary of the mine and planted with casuarina plantation.
- APSEIAA Sub-committee guidelines shall be implemented;
- ✓ 50 m set back from Buckingham canal need to be maintained;
- ✓ Sand dunes at the southern boundary should not be mined;
- ✓ Strictly manual mining only is permitted.
- The validity of the EC is for 1 year or the life of mine which is earlier.
- iii. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- iv. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- v. The avenue plantation (tall plants), of at least 1.5m height, for 1 km length of the approach road on either side of the road is to be developed and maintained. The entire plantation is to be completed in the first year itself.
- vi. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1) Air Pollution:-

- i. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form I.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned Regulatory Authority, by the proponent, without which mining shall not be taken up.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained. Concerned Regulatory Authority Prior Instructions /guidance shall be taken for this activity
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF&CC, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission. Regulatory Authority, prior concurrence shall be taken for this activity.

- Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. The following measures are to be implemented to reduce Noise pollution:-
 - Proper and regular maintenance of vehicles and other equipment
 - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs. Regulatory Authority instructions be taken if there are any better alternatives.
- viii. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 9.0 KLD. Out of that, 4.5 KLD is used for Dust suppression; 2.0 KLD is used for Greenbelt; 2.5 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.

- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. Prior approval of Regulatory Authority concerned must be taken for this activity
- ii. The following measures are to be adopted to control erosion of dumps:-
- Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes. Regulatory Authority, prior concurrence shall be taken for this activity.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and other Wastes (Management, and transboundary movement) Rules, 2016 to the recyclers authorized by APPCB.
- iv. The proponent shall ensure proper reclamation of mined out area in consultation with the mining department.
- v. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. This order is valid for a period of 1 years or life of mine or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity

of nature must be protected at any cost.

- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, GoI, New Delhi, as applicable.
- xiii. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- xiv. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xv. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the

Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

- xvi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xvii Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xviii Personnel working in dusty areas should wear protective respiratory devices
i. and they should also be provided with adequate training and information on safety and health aspects.
- xix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xx. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xxi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xxii The funds earmarked for environmental protection measures (Capital cost Rs.3.84 Lakhs and Recurring cost Rs.2.95 Lakhs /annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xxiii At least 2% of the total project cost shall be allocated for Corporate
i. Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.

xxi The project proponent shall submit the copies of the environmental clearance
v. to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

xxv The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.

xxv The SEIAA or any other competent authority may alter/modify the above
i. conditions or stipulate any further condition in the interest of environment protection.

xxv The proponent shall obtain all other mandatory clearances from respective
ii. departments before taking-up the mining activity.

xxv Any appeal against this Environmental Clearance shall lie with the National
iii. Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

xxi Concealing the factual data or failure to comply with any of the conditions
x. mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xxx The SEIAA may revoke or suspend the order, if implementation of any of the
above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xxx SEIAA also reserves the right to cancel the EC issued at any time, if EC has
i. been obtained by the proponent through suppression of any information or furnishing false information.

xxx The above conditions will be enforced inter-alia, under the provisions of the
ii. Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
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SPECIAL SECRETARY TO GOVT

To
M/s. Andhra Pradesh Mineral Development
Corporation Limited,
Mr. M. Madhusudhan Reddy,
The Vice Chairman and Managing Director,
Door.no.294/1D, 100 Feet Road of Tadigadapa to Enikeadu,
Kanur, Vijayawada, Krishna District-521137, A.P.
Ph.9491035727

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.

THE SEIAA, A.P. HAS APPROVED THE ORDER IN E-OFFICE

M. Madhusudhan Reddy
8/7/20

Senior Environmental Engineer
State Environment Impact
Assessment Authority
Govt. Of Andhra Pradesh

**ANDHRA PRADESH POLLUTION CONTROL BOARD****ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-jcee@appcb.gov.in

Website : www.pcb.ap.gov.in

RED CATEGORY**CONSENT ORDER****Consent Order No: N-511/APPCB/ZO-VJA/CFOW&A/2020****Dt:11.09.2020**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine – 4.67 Ha)
Sy. Nos. 612(P), 613(P), 615(P), 616(P) & 617(P),
Thamminapatnam Village,
Chillakur Mandal,
SPSR Nellore District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.6	Septic tank followed by soak pit.

ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow

This Consent Order is valid for manufacture the following products along with quantities only:

S.No.	Name of the Activity	Extent	Capacity
1.	Mining of Silica Sand	4.67 Ha.	1,86,800 TPA

This Consent order shall be valid for a period ending with 07.07.2021 in concurrence with EC validity or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

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Venkata Bhaskara
Rao

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Venkata Bhaskara Rao
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JOINT CHIEF ENVIRONMENTAL ENGINEER

To

**M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine – 4.67 Ha)
Sy. Nos. 612(P), 613(P), 615(P), 616(P) & 617(P),
Thamminapatnam Village,
Chillakur Mandal, SPSR Nellore District.
E-mail: apmcdcltd@gmail.com**

Copy to the Environmental Engineer, Regional Office, Nellore for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

SCHEDULE – A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main entrance of the mine, on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE – B

WATER:

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Description	Quantity (KLD)
1.	Dust suppression	4.5
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.0

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR :

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Details of Fugitive Emissions :	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

- 3) The mine operator shall comply with ambient air quality standards of SO₂ – 80 µg/m³; NO_x – 80 µg/m³; PM_{2.5} - 60 µg/m³; PM₁₀ - 100 µg/m³, measured at factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time : (6 AM to 10 PM) – 75 dB(A)
Night time: (10 PM to 6 AM) – 70 dB(A)

SOLID WASTE:

- 4) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Name of the Solid Waste	Quantity	Mode of disposal

GENERAL CONDITIONS:

- 5) The mine occupier shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
- 6) The air pollution control measures like water sprinklers shall be installed and put in operation along with the commissioning of the activity.
- 7) The mine occupier shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 8) The following rules and regulations notified by the MOE&F, GOI shall be implemented.
 - a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2010.
 - d) E-waste (Management) Rules, 2016.
 - e) Plastic Waste Management Rules, 2016.
 - f) Construction and demolition waste Management Rules, 2016.
 - g) Fly Ash Notification, 2016.
 - h) Solid Waste Management Rules, 2016.
- 9) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details
 - b. Quantity of Effluents generated, treated, recycled/reused.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents, Ambient Air Quality and emissions.
 - e. Hazardous/non hazardous solid waste-generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of hazardous waste.
- 10) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.

- 11) The mine occupier shall comply with conditions stipulated in the CFE order issued by the Board on 21.08.2020.
- 12) The mine occupier shall scrupulously comply with conditions stipulated by the SEIAA, AP., (MoEF&CC, GoI) in the Environmental Clearance order dt. 08.07.2020.
- 13) The mine occupier shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 14) The mine occupier maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 15) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 16) The mine operator shall provide fencing stones to earmarked boundary of the mine area and also to mark the setback distance for the canal by providing fencing stones.
- 17) The mine operator shall provide & continuously operate Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generates during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 18) The mine occupier shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 19) The mine occupier shall carry out the mining as per the approved mining plan.
- 20) The fugitive emissions from all sources shall be controlled regularly.
- 21) The mine occupier shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 22) The mine occupier shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 23) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air. Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 24) The mine occupier shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 25) The mine occupier shall develop greenbelt with tall growing trees all along the boundary.
- 26) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 27) The mine occupier shall comply with all the directions issued by the Board from time to time.
- 28) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 29) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 30) The Order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 31) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

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Bhaskara Rao

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JOINT CHIEF ENVIRONMENTAL ENGINEER



ANDHRA PRADESH POLLUTION CONTROL BOARD

ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovia-jcee@appcb.gov.in

Website : www.pcb.ap.gov.in

CONSENT ORDER FOR ESTABLISHMENT

Order No.N-511/APP/PCB/ZO-VJA/CFE/RED/2020

Date :21.08.2020

Sub: APPCB-ZO-VJA – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Andhra Pradesh Mineral Development Corporation Limited (Silica Sand Mine - 4.67 Ha.), Sy. No. 612(P), 613(P), 615(P), 616(P) & 617(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. EC Order No. SEIAA/AP/NLR/MIN/04/2020/1813-215, Dt.08.07.2020.
 2. Industry's CFE application received at Regional Office, Nellore on 12.08.2020 through APOCMMS.
 3. RO, Nellore inspection report dt. 17.08.2020.
 4. CFE committee meeting held at ZO, Vijayawada on 20.08.2020.

* * *

- I. In the reference 2nd cited M/s. Andhra Pradesh Mineral Development Corporation Limited (Silica Sand Mine - 4.67 Ha.) has submitted an application to the Board seeking Consent for Establishment (CFE) for to carryout open cast manual method mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of **Rs. 62.0 Lakhs** (Rupees Sixty Two Lakhs only).

Activity	Extent	Proposed capacity
Mining of Silica Sand	4.67 Ha.	1,86,800 TPA

- II. As per the application, the above activity is to be located at Sy. No. 612(P), 613(P), 615(P), 616(P) & 617(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District.
- III. The co-ordinates of the mine are mentioned below :

S.No.	Latitude	Longitude
1.	14° 11' 44.31"N	80° 06' 04.49"E
2.	14° 11' 45.07"N	80° 06' 07.55"E
3.	14° 11' 33.17"N	80° 06' 12.27"E
4.	14° 11' 34.52"N	80° 06' 05.73"E
5.	14° 11' 37.35"N	80° 06' 06.61"E
6.	14° 11' 39.69"N	80° 06' 04.30"E

- IV. The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 14.08.2020 and observed that the site is surrounded by **East** : Road leading to Mega food park and agricultural lands; **West** : Vacant sandy land followed by canal; **North** : Vacant sandy land & **South** : Vacant sandy land.
- V. The Board, after careful scrutiny of the application, verification report of Regional Office and recommendations of the CFE Committee during its meeting held on 20.08.2020 at APPCB, Zonal Office, Vijayawada, hereby issues **CONSENT FOR ESTABLISHMENT** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. This order is valid for a period of 1 year on par with validity of EC issued by SEIAA or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

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Bhaskara Rao

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JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl : Schedules "A & B".

To
M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine- 4.67 Ha.),
D.No. 294/1D,
100 Feet Road of Tadigadapa to Enikepadu,
Kanuru, Vijayawada
Krishna District – 521137.

Email : apmdcltd@gmail.com

Copy to EE, RO, Nellore for information and necessary action.

SCHEDULE – A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) The proponent shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

SCHEDULE – B

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

S.No.	Purpose	Quantity (KLD)
1.	Dust suppression	4.5
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.0

- 2) The maximum waste water generation (KLD) shall not exceed the following:

S.No	Source	Quantity (KLD)
1.	Domestic	1.6
	Total	1.6

S.No.	Wastewater generation	Mode of disposal
1.	Domestic : 1.6 KLD	Septic tank followed by soak pit

Air :

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions :	Dust control measures	Standards to be complied (AAQ standards)
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

- 4) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
- 5) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60 µg/m³, PM₁₀ – 100µg/m³,
Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)
Night time (10 PM to 6 AM) - 70 dB(A).
- 6) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 7) The proponent shall establish four AAQ monitoring stations in the core zone as well as in the buffer zone and submit the analysis reports to APPCB regularly.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.
- 9) The proponent shall comply with the industry specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

- 10) The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.

Other Conditions:

- 11) The proponent shall maintain 50 mtrs set back distance from the road and Buckingham canal in the western direction and shall not be carried out mining activity in that setback area under any circumstances.
- 12) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, in the Environmental Clearance order Dt. 08.07.2020.
- 13) The industry shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 14) The industry shall maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.

- 15) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 16) The industry shall provide Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generates during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 17) The industry shall provide fencing stones to earmarked boundary of the mine area and also to mark the set back distance for the Sona canals and R&B roads by providing fencing stones.
- 18) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 19) The proponent shall carry out the mining as per the approved mining plan.
- 20) The fugitive emissions from all sources shall be controlled regularly.
- 21) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 22) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 23) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 24) The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 25) The proponent shall develop greenbelt with tall growing trees all along the boundary
- 26) The proponent shall not operate the mine without obtaining CFO of the Board.
- 27) The proponent shall comply with all the directions issued by the Board from time to time.
- 28) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 29) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 30) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

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Rao

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JOINT CHIEF ENVIRONMENTAL ENGINEER

	<p style="text-align: center;">State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/E.G.-84/2013-167.79 & 164.70

26/10/2021

Sub:SEIAA, A.P. - 4.67 Ha Silica Sand Mine of M/s. Andhra Pradesh Mineral Development Corporation Limited., Sy No. 612P, 613P, 615P, 616P, 617P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District – Extension of validity of Environmental Clearance – Issued - Reg.

Ref: 1. Order No. SEIAA/AP/NLR/MIN/04/2020/1813-215, dt. 08.07.2020.
2. Proponent letter dt. 13.09.2021.

- i. The SEIAA, AP had issued Environmental Clearance vide reference 1st cited for the **Silica Sand Mine – 186800 TPA** in the name of **M/s. Andhra Pradesh Mineral Development Corporation Limited at Sy No. 612P, 613P, 615P, 616P, 617P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District.**
- ii. The proponent vide reference 2nd cited requested the SEIAA to extend the validity period of EC order upto 21.10.2021 **with production capacity of Silica Sand Mine – 186800 TPA.**
- iii. Accordingly, the request of the proponent was examined by the State level Expert Appraisal Committee (SEAC) in its meetings held on 30.09.2021. Earlier the SEIAA was issued Environmental Clearance from vide Order No. SEIAA/AP/NLR/MIN/04/2020/1813-215, dated 08.07.2020 Silica Sand Mine in the name of M/s. Andhra Pradesh Mineral Development Corporation Limited with a production capacity of for 186800 TPA over an extent of 4.67 Ha in Sy No.612P, 613P, 615P, 616P, 617P Thamminapatnam village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh for a period of one (1) year i.e., up to 07.07.2021. However, They haven't achieved the targeted production from this mine as per approved mining plan. They have submitted Form-I, due to the outbreak of COVID-19 pandemic lockdowns (total or partial). As per MoEF&CC Notification S.O. 221(E), Dated 18.01.2021 vide ref (3) "Notwithstanding any thing contained in this notification, the period from 1st April, 2020 to the 31st March 2021 shall not be considered for the proposed of calculation of the period of validity of Prior Environmental clearances granted under the provision of this notification in view of outbreak of Corona virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control. However, all activities undertaken during this period in respect of the Environment Clearance granted shall be treated as valid". They have requested for extension of validity of Environmental Clearance. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended **for issue of Extension of Environmental Clearance valid up to 31.03.2022.**

IV. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting

held on 11.10.2021 examined the proposal and the recommended for issue of Extension of Environmental Clearance valid up to 31.03.2022.

V. The SEIAA, A.P, is hereby extended the validity period of the EC order issued vide Order No. SEIAA/AP/NLR/MIN/04/2020/1813-215, dt. 08.07.2020 up to 31.03.2022.

VI. All other information mentioned and conditions stipulated in the EC order issued vide reference 1st cited remain the same.

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

Special Secretary To Govt

To

M/s. Andhra Pradesh Mineral Development Corporation Limited,
Mr. M .Madhusudhan Reddy,
The vice Chairman and managing Director,
D.No 294/1D, 100 Feet Road of Tadigadapa to Enikendu
Kanur, Vijayawada, Krishna District-521137,A.P.
Ph :- 9491035727.

Copy to:

1. Prof. V.S.R.K. Prasad, Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: **Nellore**, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.
Phone: 0866-2546218
Email: zovja-icee@appcb.gov.in
Website: www.pcb.ap.gov.in

CONSENT ORDER FOR ESTABLISHMENT

Order No.N-511/APP/PCB/ZO-VJA/CFE/RED/2021

Date :27.11.2021

Sub: APPCB-ZO-VJA – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Andhra Pradesh Mineral Development Corporation Limited (Silica Sand Mine - 4.67 Ha.), Sy. No. 612(P), 613(P), 615(P), 616(P) & 617(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – **Issued – Reg.**

- Ref:**
1. EC Order No. SEIAA/AP/NLR/MIN/04/2020/1813-215, Dt.08.07.2020 (1,86,800 TPA).
 2. CFE order No: N-511/APP/PCB/ZO-VJA/CFE/RED/2020 Dt 21.08.2020
 3. CFO order No: N-511/APP/PCB/ZO-VJA/CFOW&A/2020 Dt.11.09.2020 for the period upto 07.07.2021.
 4. Extension of EC order No:SEIAA/AP/E.G-84/2013-167.79 &164.70 Dt.26.10.2021 for the period upto 31.03.2022.
 5. Industry's CFE application received at Regional Office, Nellore on 18.11.2021 through APOCMMS.
 6. RO, Nellore inspection report dt. 22.11.2021.
 7. CFE committee meeting held at ZO, Vijayawada on 25.11.2021.

* * *

- I. In the reference 5th cited M/s. Andhra Pradesh Mineral Development Corporation Limited (Silica Sand Mine - 4.67 Ha.) has submitted an application to the Board seeking Consent for Establishment (CFE) for to carryout open cast manual method mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of **Rs. 28.0 Lakhs** (Rupees Twenty Eight Lakhs only).

Activity	Extent	Proposed capacity
Mining of Silica Sand	4.67 Ha.	84,595 TPA

- II. As per the application, the above activity is to be located at Sy. No. 612(P), 613(P), 615(P), 616(P) & 617(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District.

III. The co-ordinates of the mine are mentioned below :

S.No.	Latitude	Longitude
1.	14 ⁰ 11' 44.31"N	80 ⁰ 06' 04.49"E
2.	14 ⁰ 11' 45.07"N	80 ⁰ 06' 07.55"E
3.	14 ⁰ 11' 33.17"N	80 ⁰ 06' 12.27"E
4.	14 ⁰ 11' 34.52"N	80 ⁰ 06' 05.73"E
5.	14 ⁰ 11' 37.35"N	80 ⁰ 06' 06.61"E
6.	14 ⁰ 11' 39.69"N	80 ⁰ 06' 04.30"E

- IV. The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 22.11.2021 and observed that the site is surrounded by **East** : Road leading to Mega food park and agricultural lands; **West** : Vacant sandy land followed by canal; **North** : Vacant sandy land & **South** : Vacant sandy land.
- V. The Board, after careful scrutiny of the application, verification report of Regional Office and recommendations of the CFE Committee during its meeting held on 25.11.2021 at APPCB, Zonal Office, Vijayawada, hereby issues **CONSENT FOR ESTABLISHMENT (Extension)** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. This order is valid for a period of 31.03.2022 on par with validity of EC (Extension) issued by SEIAA on 26.10.2021 or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

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Bhaskara Rao
JOINT CHIEF ENVIRONMENTAL ENGINEER

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Encl : Schedules "A & B".

To
M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine- 4.67 Ha.),
D.No. 294/1D,
100 Feet Road of Tadigadapa to Enikepadu,
Kanuru, Vijayawada
Krishna District – 521137.
Email : apmdcltd@gmail.com

Copy to EE, RO, Nellore for information and necessary action.

SCHEDULE - A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The industry shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 and its Amendments thereof before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the industry is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal to Appellate Authority located at Hyderabad.

SCHEDULE - B

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

S.No.	Purpose	Quantity (KLD)
1.	Dust suppression	4.5
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.0

- 2) The maximum waste water generation (KLD) shall not exceed the following:

S.No	Source	Quantity (KLD)
1.	Domestic	1.6
	Total	1.6

S.No.	Wastewater generation	Mode of disposal
1.	Domestic : 1.6 KLD	Septic tank followed by soak pit

Air :

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions :	Dust control measures	Standards to be complied (AAQ standards)
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

- 4) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handling areas.
- 5) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60 µg/m³, PM₁₀ – 100µg/m³,
Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)
Night time (10 PM to 6 AM) - 70 dB(A).
- 6) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 7) The proponent shall establish four AAQ monitoring stations in the core zone as well as in the buffer zone and submit the analysis reports to APPCB regularly.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.
- 9) The proponent shall comply with the industry specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

- 10) The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.

Other Conditions:

- 11) The proponent shall maintain 50 mtrs set back distance from the road and Buckingham canal in the western direction and shall not be carried out mining activity in that setback area under any circumstances.
- 12) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, in the Environmental Clearance order Dt. 08.07.2020 & Extension of validity of EC order dt. 26.10.2021.
- 13) The industry shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 14) The industry shall maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.

- 15) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 16) The industry shall provide Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generates during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 17) The industry shall provide fencing stones to earmarked boundary of the mine area and also to mark the set back distance for the Sona canals and R&B roads by providing fencing stones.
- 18) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 19) The proponent shall carry out the mining as per the approved mining plan.
- 20) The fugitive emissions from all sources shall be controlled regularly.
- 21) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 22) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 23) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.
Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 24) The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 25) The proponent shall develop greenbelt with tall growing trees all along the boundary
- 26) The proponent shall not operate the mine without obtaining CFO of the Board.
- 27) The proponent shall comply with all the directions issued by the Board from time to time.
- 28) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 29) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 30) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**Nambada
Venkata
Bhaskara Rao**
JOINT CHIEF ENVIRONMENTAL ENGINEER

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ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.
Phone: 0866-2546218
Email: zovja-jcee@appcb.gov.in
Website : www.pcb.ap.gov.in

CONSENT ORDER

Consent Order No: N-511/APP/PCB/ZO-VJA/CFO/W&A/2021

Dt:10.12.2021

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine – 4.67 Ha)
Sy. Nos. 612(P), 613(P), 615(P), 616(P) & 617(P),
Thamminapatnam Village,
Chillakur Mandal,
SPSR Nellore District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.6	Septic tank followed by soak pit.

ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow

This Consent Order is valid for manufacture the following products along with quantities only:

S.No.	Name of the Activity	Extent	Capacity
1.	Mining of Silica Sand	4.67 Ha.	84,595 TPA

This Consent order shall be valid for a period ending with 31.03.2022 on par with validity of EC (Extension) issued by SEIAA on 26.10.2021 or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

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JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine – 4.67 Ha),
Sy. Nos. 612(P), 613(P), 615(P), 616(P) & 617(P),
Thamminapatnam Village,
Chillakur Mandal, SPSR Nellore District.
E-mail: apmcdltd@gmail.com

Copy to the Environmental Engineer, Regional Office, Nellore for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

SCHEDULE - A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CFO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE - B

WATER:

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Description	Quantity (KLD)
1.	Dust suppression	4.5
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.0

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR :

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm ³)

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
- 4) The mine operator shall comply with ambient air quality standards of **SO₂ – 80 µg/m³**; **NO_x – 80 µg/m³**; **PM_{2.5} - 60 µg/m³**; **PM₁₀ - 100 µg/m³**, measured at mine premises at the periphery of the mine area.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time : (6 AM to 10 PM) – 75 dB(A)
Night time: (10 PM to 6 AM) – 70 dB(A)

- 4) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
- 5) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

- 6) The mine operator shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
- 7) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures :
- a) The mine operator shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
 - b) In case the green belt is not possible in the surroundings compensatory green belt can be developed.

SOLID WASTE:

- 8) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal

- 9) The mine operator shall not increase the lease area against the grant of mine lease.
- 10) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 11) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.

- 12) The following rules and regulations notified by the MOEF&CC, Govt shall be implemented.
- a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001 and Amendments thereof.
 - d) E-waste (Management) Rules, 2016.
 - e) Plastic Waste Management Rules, 2016.
 - f) Construction and demolition waste Management Rules, 2016.
 - g) Fly Ash Notification, 2016.
 - h) Solid Waste Management Rules, 2016.
- 13) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a. Daily production details
 - b. Quantity of Effluents generated, treated, recycled/reused.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents, Ambient Air Quality and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of hazardous waste.

GENERAL CONDITIONS :

- 14) **The proponent shall scrupulously comply with conditions stipulated by the SEIAA, in the Environmental Clearance order Dt. 08.07.2020 & EC validity extension order dt. 26.10.2021.**
- 15) **The mine occupier shall comply with conditions stipulated in the CFE order issued by the Board on 27.11.2021.**
- 16) **The mine occupier shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.**
- 17) The mine occupier maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 18) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 19) The mine operator shall provide fencing stones to earmarked boundary of the mine area and also to mark the setback distance for the canal by providing fencing stones.
- 20) The mine operator shall provide & continuously operate Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generated during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 21) The mine occupier shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 22) The mine occupier shall carry out the mining as per the approved mining plan.
- 23) The fugitive emissions from all sources shall be controlled regularly.
- 24) The mine occupier shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 25) The mine occupier shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.

- 26) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air. Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 27) The mine occupier shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 28) The mine occupier shall develop greenbelt with tall growing trees all along the boundary.
- 29) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE / CFO of the Board.
- 30) The mine occupier shall comply with all the directions issued by the Board from time to time.
- 31) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 32) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 33) The Order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 34) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

**Nambada
Venkata
Bhaskara Rao**

Digitally signed by
Nambada Venkata
Bhaskara Rao
Date: 2021.12.10
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JOINT CHIEF ENVIRONMENTAL ENGINEER